

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported Mass Conversion of Harijans to Islam in Tamil Nadu and other parts of the country and the reaction of the Government of India thereto

DR. (SHRIMATI) SATHIAVANI MATHU (Tamil Nadu): Mr. Deputy Chairman, Sir, ... (Interruptions) Sir, I beg to call the attention of the Minister of Home Affairs to the reported mass conversion of Harijans to Islam in Tamil Nadu and other parts of the country and the reaction of the Government of India thereto.

THE MINISTER OF HOME AFFAIRS (GANI ZAIL SINGH): Sir, Government are aware of the reports about the recent conversions of Harijans to Islam in Tamil Nadu and some other parts of the country. According to a report received from the State Government of Tamil Nadu, 143 families of Harijans, consisting of 553 members, embraced Islam at Meenakshipuram village in Tiruvelveli, District of Tamil Nadu on 19th February, 1981. Since then, some more cases of individual and group change of religion have also been reported from Tamil Nadu. Some isolated cases of conversion have also been reported from some other parts of the country.

Conversion from one religion to another is not a new phenomenon in India. In the past, Harijans had converted themselves, apart from Islam, to Buddhism or Christianity also. Religion is a matter of individual conscience. India being a secular State, the Constitution guarantees liberty of faith and worship to all citizens and the right freely to profess, practise and propagate religion, provided that this right does not contravene the provisions of Part III of the Constitution, and does not impinge upon public order, morality and health. It is expected that the individual's right of

conscience will be exercised in an atmosphere free of coercion or inducements. Anything that might create social tensions would naturally cause concern. We are confident that the State Governments will take appropriate action if any violation of law or threat to peace occur.

श्री शिवचन्द्र झा (बिहार) : श्रीमान्, मेरा प्वायंट आफ आर्डर है कालिग अटेंशन पर।

श्री धर्मवीर (उत्तर प्रदेश) : मान्यवर, मेरा वाक्यांश का प्रश्न है।... (व्यवधान)

MR. DEPUTY CHAIRMAN: I have allowed Mr. Jha. Please let him speak.

श्री धर्मवीर : मैं गृह मंत्री जी के बयान के बारे में कहना चाहता हूँ... (व्यवधान)

श्री उपसभापति : उसका दिवस है, वह प्वायंट आफ आर्डर नहीं है। आप बीच में खड़े नहीं हो सकते।

श्री शिवचन्द्र झा : श्रीमान्, मेरा प्वायंट आफ आर्डर है। कालिग अटेंशन नोटिस दो जाता है किसी तारीख के लिए। उसके बाद वह वोक खत्म होता है तो रिन्यूबल नोटिस देने की व्यवस्था है नैकट वोक जा शुरू होता है उसके लिये। मैं इसका माफ करना हूँ। 17 तारीख को जब हाउस खुला तब यह रद्द और 21 तारीख को वोक खत्म हो गया। 21 का मैंने रिन्यूबल नोटिस दिया और सप्ताह शुरू होगा 24 के बाद, जो नोटिस देगा 24 के बाद तो उसको प्रायोरिटी मिलेगी या रिन्यूबल नोटिस 21 का जिसका है उसको प्रायोरिटी मिलेगी? निर्णय दीजिए, ऐसा क्यों किया गया? मेरा नोटिस 17 का है, उसका रिन्यूबल नोटिस दिया, उसके बाद हर फाइडे को देना गया। बाद में आप

[श्री शिव चन्द्र झा]

एक्सेप्ट करते हैं तो जिसने पहले दिया प्रायोरिटी उसको मिलनी चाहिए। यदि उसका रिन्युवल न आता तो दूसरी बात थी। हम भी बीच में फक दिये गये यह कैसे हो सकता है। यदि वही बात होती है टाइम की तो सेकिंग में जरूर आता। इस तरह की अव्यवस्था क्यों होती है, मैं यह व्यवस्था चाहता हूँ।

MR. DEPUTY CHAIRMAN: I will like to tell you the facts. You did not give any original notice on mass conversion of Hindus. On the 21st of August, 1981, you gave in writing stating "I hereby give notice for the renewal of my Calling Attention Notice on the Conversion of the Harijans to Islam for the next week". Though the Member did not give any notice on the subject, this renewal was considered for the week 24th August to 28th August, 1981. Subsequently, Shri Jha gave a renewal notice on the 29th August which was considered for the week 31st August to 4th September, 1981. Till then the Calling Attention Notice on this subject was not admitted by the hon. Chairman. You gave another renewal notice on 4th September which was considered for the week 7th September to 11th September, 1981 and accordingly your name was included in the Calling Attention notice admitted by the Chairman for the 10th September, 1981. This notice has since been admitted for the 15th September, 1981. This is the position.

श्री शिव चन्द्र झा : यह बिल्कुल कांटेडिक्टरी बात है। ... (व्यवधान)

MR. DEPUTY CHAIRMAN: There is a general agreement that only the leaders of various parties will speak on this Calling Attention. This was agreed to during the discussion with the Chairman when the Notice was admitted. As it is a very sensitive matter, it was thought proper and all the parties have agreed to this proposition. I seek the cooperation of all the hon. Members. Now, let us proceed with the speeches.

श्री धर्मवीर : श्रीमान्, मेरा व्यवस्था का प्रश्न है। मैं आपका ध्यान आकर्षित करना चाहता हूँ माननीय गृह मंत्री जी के बयान की ओर...

श्री उपसभापति : वह सब छोड़िये, प्वाइंट आफ आर्डर क्या है, वह कहिये।

श्री धर्मवीर : यदि कोई मुस्लिम कनवर्ट करता है तो उसकी जात-पात नहीं पूछी जाती। ... (व्यवधान)

श्री उपसभापति : यह प्वाइंट आफ आर्डर नहीं है। यह तो आप अपनी राय दे रहे हैं। ... (व्यवधान)

श्री धर्मवीर : प्राप मेरी बात तो सुन लीजिए। हरिजन जो है जिन्होंने कनवर्ट किया है, इसमें हरिजन शब्द हटा कर हिन्दू कर दें। सरकार इस पर विचार करे। यह मैं निवेदन करना चाहूंगा। इसको जात-पात के आधार पर मत कहिये कि हरिजन कनवर्ट हुए... (व्यवधान)

श्री उपसभापति : आपका टर्न आयेगा तो पूछियेगा ... (व्यवधान)

श्री धर्मवीर : मैंने हरिजन शब्द को हटाने के लिए कहा है। ... (व्यवधान)

श्री प्यारेलाल खन्डेलवाल (मध्य प्रदेश) : ठीक है, ठीक है। ... (व्यवधान)

श्री भा० वे० खोबरागडे : (महाराष्ट्र) : माननीय जैल सिंह जी को कहिये आप यह बात। ... (व्यवधान)

MR. DEPUTY CHAIRMAN: Shri-mati Muthu, please. (Interruptions). Please allow her to put the questions.

SHRI B.D. KHOBRAGADE: Sir, A ...

MR. DEPUTY CHAIRMAN: How can I call you, Mr. Khobragade?

SHRI B. D. KHOBRAGADE: How did you allow him? Under the point of order, I can also say anything.

MR. DEPUTY CHAIRMAN: You will not say, I know it. You don't say usually.

SHRI B. D. KHOBRAGADE: I would not say. But everybody is allowed.

SHRI M. R. KRISHNA (Andhra Pradesh): Sir, I have also given the notice. My name is not there.

MR. DEPUTY CHAIRMAN: Did you repeat it for this week?

SHRI M. R. KRISHNA: I did not get any intimation from the office.

MR. DEPUTY CHAIRMAN: It is your duty to give the notice. The office does not give the intimation. Shrimati Muthu, please.

श्री धर्मवीर : अपनी व्यवस्था दीजिए ।

श्री उपसभापति : गृह मंत्री जी ने सुन लिया । वह जब इसका जवाब देंगे जब बता देंगे ।

DR. (SHRIMATI) SATHIAVANI MUTHU: Sir, I would like to take this occasion to convey the greetings through you to all the hon. Members of this House on the occasion of the Birthday of our late, revered leader, Dr. Arignar Anna, who was a Member of this august House.

Sir, I thank you very much for giving me this opportunity to express a few words on the problem of Harijans, specially this issue of national importance of mass conversion. We the Members of Parliament bring to the notice of the Government the atrocities committed by the caste Hindus and the inefficient behaviour of the police. The Minister replies during the course of his discussion. But we do not know the steps taken by the Government. It seems that everything goes to the dustbin.

Sir, I regret very much to point out that the mass conversion of Harijans not only in Tamil Nadu but also in other parts of the Country shows that the Central Government is not sincerely following the directives under articles 330, 332, 334, 335, 338 to 342, etc. Is there any proper agency to supervise their activities? Our Fathers of the Constitution, including Dr. Ambedkar, were particular on the point that the caste and communal differences should be totally abandoned in the large interest of our nation. The conversion in Meenakshipuram was made a political issue now by vested interests. I am to point out that the conversion to Islam in Tamil Nadu is not a new phenomenon. The hon. Home Minister has also mentioned this. Not only in Tamil Nadu but also in many parts of the country, it was there even before independence and after independence, as our Puratchi Thalaivar MGR stated in a press conference, and a number of persons were converted to Islam. A number of Muslims and Christians are converts since hundreds of years, and they were Hindus. The Scheduled Castes embrace the religions like Christianity, Sikhism, Buddhism and now Islam to avoid the maltreatment of the Hindus and to get a better social equality. So far as I know, it is going on from 1929. This revolt by the untouchables has been there from the 11th century. They were treated as an outcaste. But then Acharya Ramanuja called the outcaste as 'Thiruhulather', that is, the Holy people. And he made them enter the temple in the 11th century at Melakota, a village in Mysore State.

Sir, I would like to ask the hon. Minister as to how many culprits have been booked in Gujarat atrocities. Is it not correct to say that all the 33 accused in the case relating to the murder of 14 Harijans in Kafalta in the Almora Hills of Uttar Pradesh were set free by the courts because of lack of evidence on behalf of the prosecution? The same thing happened in Tamil Nadu when 42 Harijans—men, women and children—were burnt alive in Kilvenmani by the caste Hindus. But the culprits were set free due to

[Dr. (Shrimati) Sathiyani Mathu] lack of police evidence by the High Court of Madras. In most cases the police manage to show that the accused was absconding. But still we find in this 20th Century that they are not allowed in temples. In 1930 itself Dr. Ambedkar felt that the conversion of Harijans into Islam was the only way of escaping communal degradation and humiliation. Gandhiji persuaded Dr. Ambedkar to accept the intermediary formula of reservation concessions but these concessions have remained only on paper even after 30 years of independence. Gandhiji named untouchables as Harijans, the sons of God, the sons of Hari. Even God Hari keeps mum when the sons are butchered and his daughters are raped by caste Hindus. The main reason I would like to point out is that the Caste Hindus are yet unable to adjust themselves with the Harijans but the Muslims do adjust. And, Sir, Harijans embrace Islam to get equal status and dignity. Untouchability still prevails not only in Tamil Nadu but all over India. There are Calling Attention notices day in and day out about the atrocities meted out to Harijans. The Scheduled Caste people are not treated as members of the Hindu religion by members of the Hindu community. A man can tolerate poverty but how can he tolerate the insults. The Scheduled Caste people are not even given equal rights in villages. Separate glass tumblers and coconut shells are kept in hotels for them to take tea or coffee. They are not allowed to enter temples, to wear chappals, to take water from public wells and to use public roads. And even the use of burning grounds is denied to them. They are still having separate burial grounds. Even after death they are separated. The women are raped and they are beaten black and blue for the crime which they never commit. Whenever a theft or a murder takes place in the surrounding areas, they are taken into police custody under the instructions of the caste Hindus. If anybody questions the rights of the caste Hindus, they cannot tolerate it and they are determined

to do away with their lives. But that is not the case with Muslims. They come to the rescue of the Harijans. Even the kith and kin of Scheduled Castes living outside villages are scared to come to their help because of the caste Hindu connections with the police. The caste Hindus want them to be their slaves always.

Even after conversion, I was told, the Muslim leaders tried to get them concessions given to backward class Muslims by the State Government. The Tamil Nadu Government has included some sections of Muslims in the economically backward list for State concessions of 50 per cent Muslim and Tamil speaking Muslims. They are all included in the backward list to enable them to get the concessions that is extended to the backward community. So, these leaders of Muslims are now trying to include the new converts i.e., the Harijans. They are trying to include them in this list so that they can enable them to get the concessions from the Government. Though the Harijans are threatened by the caste Hindus that they may not get the concessions given to the Scheduled Castes and Scheduled Tribes, they are prepared to forego the concessions because all concessions never reach the grass-root level. Most of the villages never enjoyed these concessions. They demand equal status and dignity. They are not prepared to tolerate any more indignities. They think that there is no use expecting others to uplift their social standard.

The Scheduled Caste people are not treated as members of the Hindu religion by caste Hindus. The Scheduled Castes are not given equal rights in villages. The Scheduled Caste social workers are harassed by others and they get no help. All political and religious propaganda stating that Harijans are equal to others is purely a misleading one.

Sir, in Tamil Nadu due to the constant effort and the revolutionary propaganda made by Thanthai Periyar in early 20s, who was a great social reformer accepted by all, there is

awakening among the Harijans in Tamil Nadu. Sir, there is awakening among the Harijans. They are conscious of their position in the society, their Constitutional rights and how they are duped by the people in power using their name to get votes and to remain in power. Their economic condition is worst throughout the country. Reservations in Government services are not filled up. Not only that, educated people like the medicos in Gujarat, the birth place of the father of the nation, Mahatma Gandhi, are questioning the Constitutional rights of the Scheduled Castes. They argue as to why they should be given reservation. What was the Government able to do? Just to pass the resolution in loud voice once more in Parliament! When the attitude of the caste Hindus, educated youths is such towards the Scheduled Castes, how can the caste Hindus in villages treat the Scheduled Castes as their brethren? A famous poet in Delhi and a learned engineer embraced Islam with their family condemning the atrocities from the hands of caste Hindus. The Harijans do not want any favour from caste Hindus. They demand their rights as an Indian and as a member of the Hindu religion.

I would like to know from the Home Minister as to what did the Government do to prevent conversion. They cannot pass out legislation to ban conversions, as it is the Constitutional right of an individual to propagate, to profess and to practise his religion. They are trying many outlets to breathe fresh air. One such way out is to embrace Islam. Another move is taking place in Tamil Nadu and in Pondicherry. There is mass shifting of dwelling places from one village to another where they think they can live without the hinderance of the caste Hindus. Thirty families have shifted from Mothanayanar Kulam to Banangulam; 150 families from Vadukatchi Madil to Eruvadi where there is much population of Muslims; in Thirunelveli district; Karayamputhur Harijans in Pondicherry are trying to shift their dwellings to some other place. I think

they have met the hon. Home Minister. They do not have lands to cultivate, no house to live in, as they are bonded labourers getting wages of Rs. 2 to 3 per day which is in no way sufficient for a family per day. So, like the nomadic race, they have started seeking a place of peace and calm. The Government should take this problem seriously. Today, the revolution at Meenakshipuram has shaken the whole country and this is followed in many places in other States also. There is no use in putting the blame on others and finding faults. I want a categorical reply from the Minister about the steps taken by the Government to ensure full protection to the calm life of the Schedule Caste people.

Sir, in this connection, I would like to suggest a few points, to help the desperate Harijans and to improve their social conditions in the Hindu fold. Our Tamil Nadu Government under the dynamic leadership of our leader, Puratchi Thalaivar, M.G.R. has arranged inter-caste marriages and inter-dining in the temples to eradicate untouchability. There is already legislation to recognise self-respect, marriages movement, where you do not engage purohīts to conduct marriage. The bride and the bridegroom just change garlands. So, we do away with this Hindu ritual which is the main reason and a cause for casteism. Sir, recently, the Tamil Nadu Government has passed a legislation for awarding gold medals to inter-caste married couples. Recently, the Tamil Nadu Government have erased the caste names in the street boards. I want this should be followed by other State Governments also. No one can become Archaka in the temple, unless he belongs to the traditional Archaka family. The Harijans are Archakas in temples in their own colonies. The Tamil Nadu Government passed a legislation that those who learn and pass the Agamas shall become Archakas whosoever he may be, but he should only be a Hindu. This was set aside by the Supreme Court...

SHRI V. GOPALASAMY (Tamil Nadu): When was it passed?

DR. (SHRIMATI) SATHIAVANI MUTHU: You know when Sathiavani Muthu was a Minister.

MR. DEPUTY CHAIRMAN: Mr. Gopalsamy, you will have your say. Let her conclude. 1

DR. (SHRIMATI) SATHIAVANI MUTHU: I was the Minister at that time. (*Interruptions*)

MR. DEPUTY CHAIRMAN: Let her conclude now.

DR. (SHRIMATI) SATHIAVANI MUTHU: This was set aside by the Supreme Court. All the religious heads who are today raising their voice in a very high pitch, objecting to the conversion move, should ponder over this problem and help the Government to bring in legislation that any Hindu who passes and who knows the Agamas and the Vedas can become an Archaka or a Prohit. Sir, it has been suggested by the Sankaracharya of Joshimath that there should be a ban on conversions. (*Interruptions*).

SHRI B. D. KHOBRAGADE: Which Sankaracharya?

DR. (SHRIMATI) SATHIAVANI MUTHU: I totally oppose it. Instead of banning the conversions... (*Interruptions*)... the religious heads should see that Harijans are made self-reliant and they become part of the Hindu society. (*Interruptions*)

SHRI B. D. KHOBRAGADE: The Sankaracharya of Puri has said that the Scheduled Castes should be treated worse than dogs. Is this Sankaracharya she is referring to? (*Interruptions*)

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): If what the hon. Member says is right, then, that Sankaracharya should be condemned. (*Interruptions*)

SHRI B. D. KHOBRAGADE: Nobody has condemned.

SHRI JAGDISH PRASAD MATHUR: I condemn it here.

SHRI B. D. KHOBRAGADE: You condemn it today. Nobody has condemned this Sankaracharya so far. (*Interruptions*)

SHRI JAGDISH PRASAD MATHUR: I condemn it here. (*Interruptions*)

SHRI B. D. KHOBRAGADE: Nobody has condemned the Sankaracharya of Puri who said that the Scheduled Castes should be treated worse than dogs.

DR. (SHRIMATI) SATHIAVANI MUTHU: I am condemning.

SHRI V. GOPALSAMY: We are all here to condemn such things.

SHRI B. D. KHOBRAGADE: Why not before ten years? Why today? (*Interruptions*)

DR. (SHRIMATI) SATHIAVANI MUTHU: I am condemning. (*Interruptions*)

SHRI K. K. MADHAVAN (Kerala): This Sankaracharya should be prosecuted. (*Interruptions*)

SHRI B. D. KHOBRAGADE: He should be sent behind the bars. He should have been sent behind the bars ten years before. Not today. Ten years back, he should have been sent behind the bars. (*Interruptions*)

DR. (SHRIMATI) SATHIAVANI MUTHU: I am condemning the Sankaracharya.

MR. DEPUTY CHAIRMAN: Please conclude.

DR. (SHRIMATI) SATHIAVANI MUTHU: I will take only two minutes. I am condemning the Sankaracharya. Now, Sir, as I said earlier, the Sankaracharya of Joshimath has said that there should be a ban on conversions. But I would suggest that all Sankaracharyas should come forward to reform the Hindu religion in order to eradicate casteism. Hindu religion is based on Hindu Code, writ-

ten by Manu. This can be amended by the Sankaracharyas if they want to save the Hindu fold.

SHRI K. K. MADHAVAN: Why the Sankaracharyas?

DR. (SHRIMATI) SATHIAVANI MUTHU: They are the heads of the religious maths. Only they should come forward. Neither Sathiavani Muthu nor Madhavan can do it. The whole House cannot do it. If they want to ban conversions, they should come forward.... (Interruptions)

SHRI DHARMAVIR: What steps have been taken by the Tamil Nadu Government to protect the interests of the Harijans? You did not mention. (Interruptions)

SHRI D. HEERACHAND (Tamil Nadu): You did not hear her properly. (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: Sir, he has not heard my speech at all. Just now, I said that the Tamil Nadu Government have... (Interruptions) I have mentioned that the Tamil Nadu Government have arranged inter-caste marriages, inter-caste dining and so on. They have also passed a legislation to erase the caste names from the street name-boards. (Interruptions)

SHRI D. HEERACHAND: Sir, the hon. Member has not heard her properly. (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: Sir, the hon. Member without listening to me.... (Interruptions) Sir, he is taking my time. I would request you to give some more time. (Interruptions)

SHRI DHARMAVIR: It was only when the matter was brought to the notice of the Prime Minister, our Home Minister had written to the State Government. (Interruptions) You have not mentioned it. (Interruptions)

MR. DEPUTY CHAIRMAN: You read the record. (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: Now, Sir, they say Gulf money is playing a part in these conversions. Now, I would like to know from the Sankaracharya whether he will come forward to eradicate untouchability. Can he come forward to abolish this Chaturvarna, this Varnashrama Dharma? Will he?

SHRI B. D. KHOBRAGADE: This is an important question.

DR. (SHRIMATI) SATHIAVANI MUTHU: Will he use the money locked up in the temples in the form of gold, diamond and other jewellery to help the Harijans? Will he come forward to give all the lands belonging to the temples to the Scheduled Castes? He will never do it. His religion will never admit it.

MR. DEPUTY CHAIRMAN: Please conclude.

DR. (SHRIMATI) SATHIAVANI MUTHU: If the Harijans can understand the greatness and brotherhood of the Hindu religion, they would never got to embrace any other religion. Civil Rights Act should be enforced strictly. Erring officials, both revenue and police, should be punished. The Commissioner of Scheduled Castes and Scheduled Tribes should be empowered to see the socio-economic schemes and implement civil rights properly and to take action against the culprits without fear and favour. He should be empowered to file cases directly in the Special Magistrate Court and the reports sent to the Government. There are many parliamentary and voluntary commissions submitting their reports to the Home Minister. (Interruptions).

MR. DEPUTY CHAIRMAN: Let her complete.

DR. (SHRIMATI) SATHIAVANI MUTHU: But there is no Central agency to supervise the schemes for the Scheduled Castes in the State.

SHRI DHARMAVIR: It is the duty of the State Government. Her party Government is there. She could have made all these suggestions to the State Government, to Mr. M. G. Ramachandran. (Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: It is a Central subject. Members are given protection under the Constitution. The Centre should see to it. (Interruptions)

SHRI SYED SHAHABUDDIN (Bihar): I am on a point of order. (Interruptions)

MR. DEPUTY CHAIRMAN: Please conclude उसको समाप्त कर दो ।

श्री डी० हीराचन्द : यह आप उनसे भी बोलिए... (अवधान) उनको बोलने की आदत हो गई है ।

شہری سید احمد ہاشمی : ہم لوگوں

کو بھی تہم ملنا چاہئے -

†[श्री सयद अहमद हाशमी : हम लोगों को भी टाइम मिलना चाहिये ।]

DR. (SHRIMATI) SATHIAVANI MUTHU: What I would like to mention is, there should be a Minister in the Centre to exclusively look after the welfare of the Scheduled Castes and the Scheduled Tribes. It is a Central subject, so there should be a Minister exclusively for this.

Sir, for us it may be a day to day occurrence but for them it is a life and death problem. So with the great sigh of sorrow I conclude my speech. I request the Government to take drastic steps and give guarantee to their equal social status to the Scheduled Castes. This is the only remedy to stop conversion or else it will be a continuous agitation.

MR. DEPUTY CHAIRMAN: The hon. Minister will reply at the end of all the persons. (Interruptions) There are a large number of persons to speak. (Interruptions). No, this was agreed to as a special case, as it is a special subject.

DR. BHAI MAHAVIR (Madhya Pradesh): It is a crucial subject. For that very reason it is necessary that the reply is given after each Member has spoken. If that is not done, at the end he will remember only a few points, it is not possible to remember anything.

MR. DEPUTY CHAIRMAN: Dr. Bhai Mahavir, we cannot complete the discussion in that way.

DR. BHAI MAHAVIR: I am only saying that it is the usual procedure that the points are replied to....

MR. DEPUTY CHAIRMAN: All the leaders have agreed to this. This procedure is adopted in this case because it is a special subject and all the leaders have agreed to this. (Interruptions)

SHRI SYED SHAHABUDDIN: Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN: What is your point of order?

SHRI SYED SHAHABUDDIN: My point of order is related to the procedure being followed in this case. I am sorry to say that I am one of those members who feel really deep anguish at the spectacle that we are seeing in this House, that there is no serious discussion, that everybody is interrupting all the time and the Chair is presenting an unedifying spectacle of total helplessness, of total impotence, of total incapability to control the House. I am sorry to say this, but the Chair must control interruptions. This Chair has not been able to silence, he has not been able to control.....

MR. DEPUTY CHAIRMAN: Mr. Shahabuddin, you are attacking the Chair. You are yourself attacking the Chair in the worst possible manner and you expect me.. (Interruptions) Let those words remain on the record so that he should know what he has said. (Interruptions). I want to control you. (Interruptions). Please take your seat. You are abusing me and at the same time you are saying that I cannot control the House. (Interruptions). Mr. Shahabuddin, by hurling abuses on the Chair you cannot control the House. (Interruptions). What you have alleged, you read the proceedings.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): This sort of address that the Chair is impotent should not go on record.

SHRI V. GOPALSAMY: He should not have used that word at all. Mr. Shahabuddin has no right to use that word.

MR. DEPUTY CHAIRMAN: Yes, Shastriji.

DR. (SHRIMATI) SATHIAVANI MUTHU: This is Calling Attention. So, I want the Minister to reply.

DR. DEPUTY CHAIRMAN: Madam, you were not there. This is a special discussion by way of 'Calling Attention. Since the matter has been raised, we have allowed all parties to speak. (Interruptions) What reply will he give to your points? They are not specific. This is a social matter. So we have to discuss it.

श्री भोला पासवान शास्त्री (बिहार) :
उपसभापति जी...

श्री जे० के० जैन (मध्य प्रदेश) :
अपशान्त हो गया है पासवान जी ।
छींक आ गई है । एक मिनट बाद
बोलिए ...

श्री भोला पासवान शास्त्री : बहुत कम
बोलूंगा ... (व्यवधान)

1015 RS—9.

श्री जे० के० जैन : आप से मैं यह
कह रहा हूँ ।

SHRIMATI PURABI MUKHOPADHYAY (West Bengal): Mr. Deputy Chairman, Sir, will muscle power go on here? Our leader will refuse to speak. Please sit down, Shastriji.

SHRI V. GOPALSAMY: We want to hear him.

SHRIMATI PURABI MUKHOPADHYAY: As a protest, he will not speak. We have seen enough of muscle power.

श्री भोला पासवान शास्त्री : उप-
सभापति जी, आप ने हमको आदेश दिया
तब मैं खड़ा हुआ हूँ और ज्योंही मैं खड़ा
हुआ... (व्यवधान)

SHRI B. D. KHOBRAGADE: No interruptions, please.

MR. DEPUTY CHAIRMAN: Please resume your seat.

श्री भोला पासवान शास्त्री : आपने
हमको आदेश दिया, तब मैं बोलने के लिए
खड़ा हुआ हूँ । ज्योंही मैं बोलने के लिए
खड़ा हुआ मेरे लायक दोस्त जैन साहब ने
पता नहीं क्या कहा, मैंने सुना नहीं ।

श्री जे० के० जैन : मैंने कहा किसी
ने छींक दिया, अपशान्त हो गया, इसलिए
आप मत बोलिये । हम आप को बोलने
देना चाहते हैं, लेकिन आप की जो
सहयोगी सदस्या हैं बिना बात से गरमी
खा गई । पता नहीं इन को क्या हो
गया ? पता नहीं किस वस्तु का सेवन
करती है ? कृपया ये बताएं किस गर्म चीज
का सेवन करती हैं ? बिना बात के गर्मी
खा गई ... (व्यवधान)

MR. DEPUTY CHAIRMAN: Mr. Jain, please take your seat.

SHRIMATI PURABI MUKHOPADHYAY: He is a respected leader of our party. I do not know why the Leader of the House is not there.

MR. DEPUTY CHAIRMAN: Please cooperate with the Chair. Don't disturb the proceedings.

श्री नागेश्वर प्रसाद शाही : यह क्या तनाशा बना रखा है ? सरकारी पार्टी कंट्रोल नहीं कर सकती है क्या ?

SHRIMATI PURABI MUKHOPADHYAY: Will you allow this?

SHRI NAGESHWAR PRASAD SHAHI: You must control the Government party.

MR. DEPUTY CHAIRMAN: Have patience, please. Mr. Jain, let the proceedings go on. This is wasting the time of the House.

SHRIMATI PURABI MUKHOPADHYAY: Will you turn him out?

MR. DEPUTY CHAIRMAN: I will request the Members to be more careful and maintain the decorum of the House so that we can have a meaningful discussion. This is an important subject.

SHRIMATI PURABI MUKHOPADHYAY: Whenever he gets up to speak.. (Interruptions).

श्री जे० के० जैन : इसी लिए हम ने इन को पार्टी से निकाल दिया । That is why she has been turned out of my party. She behaved the same way in our party.

श्री उपसभापति : जैन साहब, कृपा करके सदन की कार्यवाही चलने दीजिए । आप डिस्टर्ब करेंगे तो सदन का समय बरबाद होगा । आपको ही बोलना है तो बोल लीजिए ... (व्यवधान)

श्री भोला पासवान शास्त्री : आपको बोलना है तो बोल लीजिए, फिर हम बोलेंगे ।

श्री उपसभापति : ठीक है, शास्त्री जी आप बैठ जाइए । उन्हीं का बोलने दीजिए... (व्यवधान)

SHRIMATI PURABI MUKHOPADHYAY: The Leader of the House should tell us whether he wants co-operation from the Opposition here. If the leader of my party is being heckled like this as soon as he gets up, there is no point, in...

MR. DEPUTY CHAIRMAN: I appreciate that.

श्री भोला पासवान शास्त्री : मुझे बड़ा अफसोस है कि मैंने तो ऐसी कोई बात नहीं कही थी, शुरु ही किया था कि मेरे लायक दोस्त जैन साहब ने कुछ कह दिया—मने सुना नहीं—लेकिन उनको अब मान हो गया है तो खुशी की बात है । अगर हो गया तो ...

श्री जे० के० जैन : शास्त्री जी, एक मिनट के लिए ... (व्यवधान) ... मैं रिव्नेस्ट कर रहा हूँ ...

MR. DEPUTY CHAIRMAN: Please take your seat.

SHRIMATI PURABI MUKHOPADHYAY: As soon as he has said something...

MR. DEPUTY CHAIRMAN: Mr. Jain, please take your seat. Don't record what Mr. Jain says.

SHRI K. K. MADHAVAN: He should be turned out of the House.

श्री जे० के० जैन*.

श्री उपसभापति : आप सदन के बाहर कृपया चले जाइए, म हाथ जोड़ कर कहता हूँ। आपको अगर कोई आपत्ति है तो सदन के बाहर जा सकते हैं अन्यथा शांति के साथ सुनिए। आपने सदन का पांच मिनट का समय बरबाद कर दिया है।

श्री भोला पासवान शास्त्री : उपसभापति जी, आपने शुरू में ठीक कहा कि यह बड़ा सेंसिटिव इश्यू है। बहुत सोच समझ कर वह विषय यहां लाया गया है। कहने के लिए बहुत कुछ है लेकिन मैं ज्यादा समय नहीं लूंगा और मैं ऐसी कोई बात नहीं कहना चाहता जिससे कोई शलत काम हो जाए। यह मास कन्वर्शन जो हरिजनों का होता है यह देश में चर्चा का विषय हो गया है। देश में ही नहीं मैंने देखा है कि विदेश के पत्रों में इस की चर्चा हो रही है। जैसा गृह मंत्री ने बयान दिया है, इक्के-दुक्के होते रहते हैं, धर्म-परिवर्तन लोग करते रहते हैं, लेकिन मास कन्वर्शन होता है तो परेशानी पैदा हो जाती है। इसी लिए यह विषय सदन में उठाया गया है। खुद प्रधान मंत्री ने कहा है कि मास कन्वर्शन से उन को भी चिन्ता हुई है। देश का प्रधान मंत्री कहता है कि मास कन्वर्शन से हम को चिन्ता है। उन्होंने ठीक कहा है। मैं डिटेल् में नहीं जाना चाहता। मैं यह पूछना चाहता हूँ कि जो मीनाक्षीपुरम में मास कन्वर्शन हुआ उसका इमीजिएट कारण क्या था ? 12 मार्च, 1981 को किसी पेपर ने निकला था। तब नोटिस में आया। किसी गवर्नमेंट एजेंसी द्वारा नोटिस में नहीं लाया गया। एक पत्रकार ने दिया तब नोटिस आया। मैं गृह मंत्री से पूछना चाहता हूँ कि इमीजिएट कारण

क्या था जिस से मास कन्वर्शन शुरू हुआ ? क्या डॉ० स्वेच्छा से धर्म-परिवर्तन किया या तात्कार से, तंग आकर, पनाह लेने के लिए धर्म परिवर्तन किया ? यह दो मेरे पौइंट हैं। गवर्नमेंट के पास जानकारी होनी चाहिए। स्वेच्छा से धर्म परिवर्तन किया या स्थानीय लोगों के जुल्म से तंग आकर, कोई हेल्प न मिलने पर, पनाह लेने के लिए धर्म-परिवर्तन कर लिया ताकि उन को पनाह मिले ? क्या यह सही नहीं है ? एक हरिजन लड़के ने हिन्दू लड़की से शादी की थी, केरल चला गया था, वहां मुसलमान हो गया, वहां से लौट कर आया तो उसकी इज्जत होने लगी क्यों कि वह हरिजन नहीं रहा—यह बात है कि नहीं ? क्या यह बात नहीं है कि हिन्दू समाज से तंग आकर वहां मास कन्वर्शन शुरू हुआ ? यह बात है कि नहीं हजारों वर्ष से आर्थिक और सामाजिक दासता बर्दाश्त करते-करते उन्होंने ऐसा निर्णय लिया है ? क्या वह बात नहीं है कि आज उनकी हालत को सुधारने के लिए सरकार की तरफ से, किसी सम्प्रदाय की तरफ से, समाज की तरफ से कोई काम नहीं किया गया है ? आज भी उनकी हालत वैसी ही है। मार खाना उसका काम है, तंग होना उसका काम है। लोगों की जुतियां खाना उसका काम है, उनकी गाली बर्दाश्त करना उनका काम है। वह पनाह लेने के लिए दूसरे समाज में जाता है, क्या यह बात नहीं है। उन लोगों पर जो जुल्म होता है वह समाज के किसी तबके के जरिए ज्यादा होता है ? क्या यह बात सही नहीं है कि समाज के जो सवर्ण कास्ट के लोग हैं वह ज्यादा जुल्म करते हैं। हिन्दू समाज का अंग होते हुए भी सवर्ण लोग उन पर ज्यादा जुल्म करते हैं।

[श्री भोला पासवान शास्त्री]

यह फँकट है या नहीं ? मैं जानता हूँ जो जबर्दस्त होता है वह गरीब पर जुल्म करता है। 'गरीब की लुगाई सब की भोवाई' कहावत है हिन्दी में।

श्री नागेश्वर प्रसाद शाही :: भोजपुरी में।

श्री भोला पासवान शास्त्री : भोजपुरी में। क्या यह बात नहीं है कि उसके प्राथिक उत्थान के लिए, सामाजिक विषमता को दूर करने के लिए बहुत कष्ट किया गया है ? वह अपना प्रोटेक्शन नहीं कर पाता, अपने आप को बचा नहीं सकता। क्या यह बात नहीं है, कि स्टेट उसकी मदद नहीं करता, एडमिनिस्ट्रेशन ब्लैक है, मिनिस्टर मदद नहीं करता है ? क्या यह बात नहीं है कि पोलिटिकल कारण से भी वह जुल्म का शिकार हो जाता है। उसको वोट नहीं देने दिया जाता। सिपाही से रोका जाता है। उसके केस को खराब किया जाता है। रेप केस को बर्बाद किया जाता है। क्या यह सब कारण नहीं हैं जिन की वजह से उन्होंने—अपनी खुशी से नहीं—संग आकर धर्म-परिवर्तन किया ? क्या यह बात सही नहीं है कि डा० अम्बेडकर जैसे आदमी ने नहीं चाहा कि मैं हिन्दू हो कर जियू और हिन्दू होकर मरूँ ? वह बुद्धिस्ट हुए और बुद्धिस्ट हो कर मरे। हिन्दू धर्म से वह हेट्रेड करते रहे। आज आप का कांस्टीट्यूशन काम नहीं करता है मनु का कोड ही काम करता है हरिजनों के लिए। आज भी मीनाक्षी-पुरम में ऐसा कुछ नहीं हुआ उनको कहीं जाने पर अपनी कमीज उतारनी पड़ती है, जूते उतारने पड़ते हैं और अपमान सहना पड़ता है। आप स्टेट मिनिस्टर हैं। खुद आप ने क्या इस बारे में बयान नहीं दिया है। अखबार में आया है कि सर्वण हिन्दुओं के जुल्म के कारण

यह घटनायें हो रही हैं। मुझे हैरत होती है कि इस समय जो हमारे समाज का अंग है उसी समाज के द्वारा उस पर सबसे ज्यादा जुल्म होते हैं। उससे ही वह सब से ज्यादा सताया जाता है। जब वह धर्म परिवर्तन करता है तो उसके लिये आन्दोलन होते हैं, उसके लिये आसू बहाये जाते हैं, लेकिन उस जुल्म को जो उस पर होता है रोका नहीं जा सकता। कहा जाता है कि तुम ऐसे ही बने रहो, हमारे जूते खाते रहो और जो हम कहते हैं वही करते रहो तब तो ठीक है, लेकिन अगर धर्म परिवर्तन करते हो तो खराब बात है। यह क्या जुल्म नहीं है। आज भी उसका जीवन वही है, उसकी हालत वैसी ही है। खुद मकवाना जी ने कहा है सर्वण हिन्दू इसके लिये जिम्मेदार हैं। क्या यह बात गांधी जी ने नहीं कही। क्या और बड़े-बड़े लोगों ने यह बात नहीं कही। क्या संत कवियों ने यह बात नहीं कही। सब ने कहा है आज भी क्या ऐसी बात नहीं है कि आज के हिन्दू समाज ने उनको कहा है कि तुम को ऐसे ही रहना पड़ेगा। तुम को हमारे जूते खाने पड़ेंगे। तुम्हारी बहू बेटीयों की इज्जत लूटी जायगी और तुम्हारी कोई बात नहीं सुनी जायगी। कफलता में क्या हुआ। वहाँ 14 हरिजन मारे गये। वह सामाजिक असमानता का केस था। कोई इकोनामिक केस नहीं था। लेकिन उस केस में सब के सब आसामी छूट गये। गरीब आदमी वे थे। किसी ने उन को प्रोटेक्शन नहीं दिया। इसी तरह से पिपरा में हुआ तो उस मामले को भी दबा दिया गया। क्या आप में हिम्मत है। क्या सरकार में हिम्मत है कि जिस बात में आप शेल्टर लेते हो कि यह स्टेट सब्जेक्ट है, यह कह कर आप बच जाना चाहते हो क्या आप उस के लिए कुछ नहीं कर सकते। क्या आप संविधान

को बदल नहीं सकते। आप कहें कि हरिजनों की सुरक्षा की जाय और इसमें आपका प्रशासन उनकी मदद करेगा। मामूली सी बात के लिये आप प्रिंसीपेंट कायम करते हैं। आप स्टेटस में प्रिंसीपेंट रूल कायम कर देते हैं। आप कह सकते हैं कि तुम्हारे राज में हरिजन सुरक्षित नहीं है। उसको सुरक्षा दी नहीं तो हम वहाँ प्रिंसीपेंट रूल कर देंगे। आप कर सकते हैं। आप को राइट है। आप कांस्टीट्यूशन को बदलिये। संविधान में कई आर्टिकल हैं। आप इस सबजेक्ट को कांकरेंट बनायें कि अगर स्टेट नहीं देखेगा तो हम करेंगे। पचासों रिकमन्डेशन इस के लिये आप के पास आयी हैं। लेकिन आप भी इस के लिये क्या किया है। आप इस के लिये कच्छप गति से कदम उठा रहे हैं। अगर दूसरे लोगों पर जुल्म होता है अगर दूसरों का घर जलाया जाता है तो पुलिस दौड़ कर जाती है, मैजिस्ट्रेट जाता है; क्योंकि वह पावरफुल आदमी होते हैं। वह गवर्नमेंट को गिरवा सकते हैं। वह सरकार को बनवा सकते हैं? वह सरकार को तुड़वा सकते हैं लेकिन गरीब की बहु बेटों को सताया जायगा, उसके गांव के गांव को जलाया जायगा तो लॉ के नाम पर, कोर्ट की प्रक्रिया के नाम पर कुछ नहीं होता है और वे गरीब कुछ नहीं कर पाते हैं तो उस अन्याय को चुप चाप सहन कर लेते हैं। आप उस को क्या दे रहे हैं, मैं फिर कहूंगा कि आप कुछ नहीं करते। मोरारजी भाई की सरकार थी और इधर हमारे मकवाणा जी बैठते थे तो उन पर हुई एट्रोसिटीज को लेकर वह बदनाम हुए थे कि उनके राज में होम मिनिस्टर ने कुछ नहीं किया। लेकिन आज भी तो कुछ हो रहा है। आपके हाथ में ताकत है। आप के पास बुद्धि है। शायद आप के पास विल भी है लेकिन आप उसका इस्तेमाल नहीं करना चाहते।

कारण क्या है यह आप और आप की सरकार जाने लेकिन यह रोज होता है और उन को नेगलेक्ट किया जाता है। गवर्नमेंट को ताकत से बढ़ कर दुनिया की कोई ताकत नहीं है। उसके सामने बड़े बड़ों को सीधा होना पड़ा है। जिस काम को वह कराना चाहती है वह काम हुआ है। इतनी कमजोरी, इतनी स्लैकनेस क्यों है। इतनी कमियाँ में जो जीवन व्यतीत कर रहे हैं आप उन के लिये कुछ नहीं करते।

3 P.M.

मैं आपसे पूछना चाहता हूँ कि आपने पांच पंचवर्षीय योजनाएँ पूरी कर ली हैं। आप कहते हैं कि गरीबों की हालत सुधरी है। आपके प्लानिंग कमिशन की ही रिपोर्ट है, उसमें हर स्टेट का अलग-अलग कोटा है, उसमें 50 से 46 परसेंट लोग बिलो पावर्टी लाइन हैं। उनमें भी 75 परसेंट से ज्यादा शेड्यूल्ड ट्राइब के लोग हैं। हम किसी पर्टिकुलर गवर्नमेंट, किसी पर्टिकुलर प्राइम मिनिस्टर को नहीं कहते हैं। लेकिन आप देखिये कि उसका फेट क्या है? सामाजिक दृष्टिकोण से वह मारा जाता है। आर्थिक दृष्टिकोण से वह तबाह है। पोलिटिकल दृष्टिकोण से वह कुछ नहीं है। कुछ सीटें हमको मिल जाती हैं, वह भी हाईकास्ट की कृपा है नहीं तो हरवा देगा। डा० अम्बेदेकर ने कांस्टीट्यूशन बनाया जिसकी वजह से वह मनु हो गये। लेकिन उसने कहा कि मैं कांग्रेस के टिकट पर चुनाव नहीं लड़ूंगा। तो हरवा दिया गया। यह पोलिटिकल ताकत है कि डा० अम्बेदेकर को भी हरवा दिया। इस तरह की सामाजिक विषमता है जिसमें वह समाज के अन्दर मनुष्य है ही नहीं।

रेप होता है, डाक्टर कहता है कि रेप हुआ ही नहीं है। पैसा ले लेता है।

[श्री भोला पासवान शास्त्री]

कुंवारी लड़की का रेप होता है, कहीं कोई उसका सहारा नहीं है। इस समाज में हम क्या करेंगे? आज भी गांव में 10-20-50 घर ऐसे होते हैं जो मजदूरी करते हैं। वह जमीन वाले भी हो जायें तो भी उनको मारा जाएगा। मकवाना जो गये थे, नवंबर साहब गये थे। रात भर में गांव का कोई बच्चा नहीं बचने देंगे, ऐसा लोगों का इरादा था। लेकिन 27-28 परिवार एक जगह मकान बना रहे थे, वहां रोड़ी थी तो रोड़ी से उन्होंने रिसिस्ट किया तीन बजे रात तक। उसके बाद जो फायरिंग हुआ, थाने का दारोगा आया तो ये लोग भाग गये नहीं तो सब को वह खत्म कर देते। अगर वह रिसिस्ट न करते तो सारे परिवार खत्म हो जाते। आजकल ऐसा होता है।

हां, कहीं इलेक्शन का समय होता है तो मिनिस्टर साहब चले जाते हैं। स्टेट मिनिस्टर भी चले जाते हैं इलेक्शन के टाइम पर क्योंकि उसका वोट पर असर पड़ेगा कि देखो हम आये। काम आपका निकल जाता है, वोट भी मिल जाता है। इस तरह से लेते रहियेगा लेकिन यह दृष्टिकोण है जो आप समाज को कोई मदद नहीं दे सकते। जैसे गांधी जी ने कहा कि इनको हिन्दू समाज अपना अंग बनाने के लिए तैयार नहीं है तो यह ऊपर उठ नहीं सकते। इससे बड़ी नज़ीर क्या होगी कि जगजीवन-राम जी से कालेज का उद्घाटन कराया गया, फिर गंगाजल से उसको धोया गया इससे ज्यादा हम आपको क्या कह सकते हैं? जो धर्म परिवर्तन होता है सरकार बताये कि क्यों होता है। यह तो मोनाक्षोपुरम की बात है, ध्यान में आ गया, लेकिन जहां तहां होता है।

श्रीमती पुरबी मुखोपाध्याय : उसके बाद भी हुआ।

श्री भोला पासवान शास्त्री : उसके बाद भी हुआ। मध्य प्रदेश में क्या हुआ? गंगाजल लेने गया था, गोली से मार दिया गया। अर्जुन सिंह ने यह एडमिट किया है। तो जहां परिवर्तन हुआ है और हो रहा है उसमें आप कुछ परिवर्तन कर सकते हैं! नहीं कर सकते हैं। आपकी ताकत है नहीं।... (व्यवधान)

श्री भा० दे० खोबरागडे : नहीं कर सकते वह नहीं कर सकते।... (व्यवधान)

श्री भोला पासवान शास्त्री : नहीं कर सकते, तो फिर आप किस मर्ज की दवा है, इसका मैं जवाब चाहूंगा।

SHRI ERA SEZHIYAN (Tamil Nadu): Mr. Deputy Chairman, Sir, the matter that has been the subject of Calling Attention is a very serious one. It is not only for calling the attention of the Minister, but it is also for calling the attention of the entire Hindu society, the entire nation and the entire human conscience. Sir, the mass conversion that has been reported at Meenakshipuram is only a symptom of a deeper disease, a deeper malady that is corroding the Hindu society, the Indian society at large. The reasons are not far to seek. After 30 years of independence, even though our Constitution has given equality to all people, in the economic and social structure, still the people who had been relegated to the bottom of the society, in the Hindu society, have been made to suffer there. Sir, as you rightly pointed out, it is a sensitive subject. In trying to find scapegoats, in trying to give some lame excuses for this state of affairs, let us not add insult to the injury already caused to the community.

Why have conversions taken place at Meenakshipuram? The Regional Director of Scheduled Castes and Scheduled Tribes of the Union Home Ministry, Mr. K. Armugam, was

scheduled to go to this place and inquire about the reasons for these conversions. This is the report that he has given to the press; "It was long years of harassment, humiliation and civil disability that led to mass conversions of Harijans to Islam in Meenakshipuram village according to the converts' own testimony." This has been given by a responsible officer the Regional Director of Scheduled Castes and Scheduled Tribes, of the Union Home Ministry. Therefore, we should go deep into the matter. It is not only in Meenakshipuram. It is only one of the latest incidents that have been reported. Thousands of conversions are taking place probably in all regions of India. And the main source of conversion is Hinduism, whether the conversion is to Islam or Christianity or Buddhism. Many have been converted from the Hindu society. Even the State to which the honourable Minister, Mr. Makwana, belongs, that State also probably has seen the largest number of conversions from the days of Ambedkar, when Maharashtra, Gujarat and Bombay formed a composite state. Thousands and lakhs of people were converted. And conversions have been going on. Why? Probably it is born out of frustration, out of social oppression, social tyranny, the tyranny of the high caste. So they want an escape from that tyranny. The press has reported as late as May 3 this year in the Hindustan Times—speaking about Gujarat Harijans—that "the movement of conversion and also abandoning Hinduism and getting converted to other religions including Buddhism and Islam and Christianity has been gaining ground." The report further says—I do not know how far this is true—"More than a thousand Harijans got initiation into Buddhism at a ceremony conducted by a monk from Thailand; another and more massive conversion of Harijans to Buddhism is scheduled to take place on Buddha Jayanti Day, May 18." That is the report coming from Gujarat. Even in Tamil Nadu, not only Harijans, recently a report appeared in the press,

even caste Hindus, near Tinneveli, belonging to a community called Naickers, also threatened to join Islam. That means wherever something happens to you, a social indignity is heaped upon you, more than physical suffering, it is the mental torture that is at the root of it. Shri Bhola Paswan Shastri narrated how humiliated, how despair, how forlorn, the position is of the Scheduled Castes and Scheduled Tribes. Recently I read statistics of the murders committed and women raped in the State of Madhya Pradesh. I am not bringing politics into this. This is beyond party politics. Statistics is something which is applicable throughout India, including Tamil Nadu. I am not excluding Hindus, caste Hindus, whether it is in Ahmadabad or Tinneveli. Here is the statistics for the months of June to December, 1980, about 200 days. During this period in Madhya Pradesh it is given that 1155 murders took place, out of which the toll of persons belonging to Scheduled Castes and Scheduled Tribes comes to 370, forming part of about 32 per cent. The Scheduled Castes and Scheduled Tribes form 24 per cent of the population. When they apply for a job, they don't get it; their representation is not taken care of. When you take the statistics of the land-owning class, their number in that class will be very poor. But in the statistics of murders, they score a higher percentage. Regarding women that have been raped, during the same period in Madhya Pradesh, 454 cases have been reported out of which as many as 213 women belonged to the Scheduled Castes and Scheduled Tribes. Their percentage is very high, 47 per cent. Even though in the community their share is 24 per cent, in the suffering, in the humiliation, in murders, in rape, they get a very high percentage. This is the only consolation the Scheduled Castes and Scheduled Tribes people have been getting.

Therefore, when we approach this problem, we should remember that it is not a political problem, it is not even an economic problem, but it is more a

[Shri Era Sezhiyan]

social problem. You may write into the Constitution anything, you may insert any number of advertisements, you may give them any amount of economic aid, it is not going to be solved. Unless the Hindu society obliterates the caste system and caste distinction based on birth, this problem is going to remain one way or the other. This is only a warning of a deeper trouble that is going to come to this country. You should not leave this problem to be solved only by leaving it to the mercies of the caste Hindus. Unless the Government and the society take very strong steps to obliterate and attack the caste system itself, the problem is not going to be solved.

To add insult to injury, we read in the press that Gulf money had some role in these conversions and the converts were given inducements or monetary help. We also read in the press that one of the grand sons of a Nawab was converted into Hinduism. Were those who were converted into Hinduism also paid money? The Scheduled Castes people who have converted into Islam will lose all the concessions available to the Scheduled Castes. It is reported that the Regional Director for Scheduled Castes and Tribes, after visiting Meenakshipuram, said "that they would lose the concessions available to the Scheduled Castes. The converts, when contacted, said that they had to choose between living as Hindu and a life with self-respect and dignity."

The basic issue is that just because a man is born in a lower caste, he is treated as an outcast. He is asked to live in a distant place. He cannot tread the road used by others. Only if you attack the caste system and caste distinction based on birth we can have a real secular society. We may be talking of democracy at the political level. At the social level democracy is yet to come.

These conversions, as I said, are the symptom of a deeper disease. Gulf money, coercion, etc. are only lame excuses. It is adding insult to injury. Conversion may be out of despair and frustration. After conversion their problem is not going to be over. There also they may face this situation. Once these conversions took place in Meenakshipuram, all caste Hindus and the protectors of Hinduism started converging there to find out the real reasons. Where were they when these people were suffering? Where were they when untouchability was being practised? Where were they when these people who constitute 24 per cent of our population were not getting their due share? Now they have reached Meenakshipuram to find out the reasons for their conversion. Unless the society changes and we change ourselves and abolish caste system, we will not be able to bring equality and a democratic way of life to them where human dignity is offered to them. They should no longer be allowed to live as third or second class citizens.

डा० भाई महाबोर : उपसभापति जी, धर्म परिवर्तन का जो कांड तमिल नाडु में शुरू हुआ है, उसको और सारे देश का ध्यान स्वाभाविक रूप से गया है यह किन कारणों से हो रहा है और इन कारणों को दूर करने के लिये हमारा समाज और हमारी सरकार क्या कर सकती है यह स्वाभाविक रूप से हर समझदार आदमी को सोचने के लिये मजबूर होना पड़ता है। इस सवाल के दो तीन पहलू हैं और मैं समझता हूँ कि इन सब की तरफ ध्यान दिये बगैर और उनको उचित मात्रा में हल करने की कोशिश किये बगैर हम इस सवाल को हल करने में सफल नहीं होंगे। इतनी बात तो सच है कि आज हमारे समाज के ऊपर यह बहुत बड़ा कलंक है, हमारे माथे के ऊपर यह बहुत बड़ा दाग है कि सदियों के बाद भी हमारे इस हिन्दु धर्म को मानने वाले

रोग या हिन्दु समाज के करोड़ों बन्धु आर्थिक दृष्टि से पीड़ित, सामाजिक दृष्टि से वंचित और सांस्कृतिक दृष्टि से अपंग माने जायें। यह कहना कि...

SHRI K. K. MADHAVAN: Sir, I think the interpretation is not done properly. Even when I turn it to the maximum, I do not get anything here.

MR. DEPUTY-CHAIRMAN: The Office will see what the difficulty is.

डा० भाई महावीर : इस समस्या की ओर हमारे देश के विचारकों या सन्तों का ध्यान न गया हो, यह बात नहीं है। बहुत समय से इस बात की ओर ध्यान दिया जाता रहा था और इसको सुधारने की कोशिश, इस रोग को दूर करने की कोशिश महात्मा बुद्ध के समय से चली आ रही है। लेकिन जितना हमारा पुराना समाज है उतनी ही पुरानी हमारी बीमारियाँ भी हैं और इस वास्ते सारी कोशिशों के बावजूद और बाद के युग में हमारे सामने स्वामी दयानन्द, स्वामी विवेकानन्द, महात्मा गांधी और डा० अम्बेडकर जैसे विचारवान महापुरुषों ने इस बीमारी को दूर करने के लिये प्रयत्न किये, लेकिन महोदय फिर भी आज यह समस्या है। लेकिन यह कहना कि वास्तविक स्थिति वही है और उसमें कोई कमी नहीं आई है, यह कहना तथ्यों के अनुकूल नहीं होगा। यह सच है कि कुछ समय से जो आर्य-समाज ने छुआछूत को दूर करने का बीड़ा उठाया था, तो उस समय सनातन धर्म के जो लोग थे, वे समझते थे कि इससे धर्म के साथ बहुत बड़ा अहित होगा। लेकिन आज सनातन धर्म मंदिरों या सनातन धर्मी संस्थाओं के विचारवान फिर से इस बात की आवश्यकता समझते हैं और इसकी आवश्यकता की स्वीकार करते हैं। यह

जो छुआछूत है इसके लिये न कोई हमारे शास्त्रों में, हमारे ग्रंथों में किसी तरह का उल्लेख है लेकिन फिर भी यह बीमारी हमारे समाज में लगी हुई है और इसका मुकाबला करने की हमको कोशिश करनी होगी। परन्तु महोदय, यह मानना पड़ेगा कि जितनी भी कोशिशें आज तक हुई हैं वे सारी जितनी जोरदार और प्रभावी होनी चाहिए थीं, जितनी व्यापक होनी चाहिए थीं, उतनी नहीं हुई। जहाँ तक सरकार का सवाल है, हमारे देश की सरकार ने, हमारे नये संविधान के लागू होने के बाद, हमने कानून से भी छुआछूत को रोक दिया और हमने इसको एक अपराध माना। लेकिन इसके लिये जो व्यापक काम करना चाहिए था। हमारे पिछड़े हुए साथियों, पिछड़े हुए समाज को थोड़ा ऊँचा उठाने का प्रयत्न किया गया और वह प्रयत्न हुआ सही, लेकिन जितना यह काम हुआ वह अभी तक इस सारी समस्या पर पूरा प्रभाव नहीं डाल सका। मेरे पास आंकड़े हैं कि हमारी योजनाओं के अन्दर कितनी राशि पिछड़े वर्ग के लोगों और हरिजनों के सुधार के लिये दी गई। यह राशि अगर देखी जाय तो यह .02 परसेन्ट से लेकर, .11 परसेन्ट पड़ती है। यह राशि पूरी योजना के आंकड़ों को देख कर कितनी नगण्य लगती है। इसलिये अगर इसका परिणाम जैसा चाहिये था, वैसा नहीं हुआ तो यह कोई आश्चर्य की बात नहीं होगी। पिछले कुछ वर्षों में, मैं कोई दलगत नीति की भावना से नहीं कह रहा हूँ, लेकिन यह सत्य है कि जनता पार्टी के राज में अन्त्योदय योजना शुरू की गई थी, फूड फार वर्क योजना शुरू की गई थी और उसका ज्यादातर लाभ उन्हीं लोगों को मिलता था जो पिछड़े वर्ग के लोग थे। लेकिन इस सरकार ने सत्ता में आने के बाद उन योजनाओं को चालू रखना अपने लिये राजनैतिक हार मानना जैसा समझा तथा

[डा० ई महावीर]

उन योजनाओं को स्थगित कर दिया। यहो नहीं, महोदय, सरकार का एक ऐसा रवैया पिछले 20-25 सालों में दिखाई देता है कि जो हरिजन बन्धुओं को दिया जा रहा है जैसे बड़े कोई दया भाव से दिया जा रहा है, उनके लिये हम कोई कर्तव्य कर रहे हैं और जो बुराई हमारे समाज में है उसका हम परिमार्जन कर रहे हैं, ऐसा समझ कर नहीं किया गया। बार-बार ऐसी कमेटियाँ बनाई हैं जिनसे यह सुझाव और सिफारिश लेने की कोशिश की गई कि अब कोई छुआछूत नहीं रहा है, इस वास्ते राजनैतिक आरक्षण को थोड़े दिनों के अन्दर समाप्त किया जाना चाहिए। महोदय, एक वक्त एक आफिसर जिन्होंने यह विचार प्रकट किया था कि अब शङ्खुल्ल कास्ट और शङ्खुल्ल ट्राइब को लिये कोई आरक्षण रखने की जरूरत नहीं है। उन्होंने यह भी कहा था कि उनको वैसे ही हरिजनों के साथ सहानुभूति शून्य थी नहीं रखते थे उनको ही सरकार ने शङ्खुल्ल कास्ट और शङ्खुल्ल ट्राइब का कमिश्नर बनाया जब उसके ऊपर विरोध हुआ तो भी वे इस पदवी के ऊपर बैठ गए। इतना ही नहीं संसद् के 80 सदस्यों ने उनको हटाने के लिए आवेदन किया। क्योंकि जब उनसे राय मांगी गयी इस सवाल पर कि शङ्खुल्ल कास्ट और शङ्खुल्ल ट्राइब के वास्ते क्या व्यवस्था करनी चाहिये तो उन्होंने दो रायें दीं। एक राय दी यह दी कि स्कूल की शिक्षा से ऊपर हरिजनों की शिक्षा नहीं होनी चाहिए और रिजर्वेशन का एवालिशन कर देना चाहिये। इस पर संसद् के सदस्यों ने प्रधान मंत्री जी को लिखा लेकिन वजाय उनको हटाने के उनको एक साल का और एक्स्टेंशन दे दिया गया। एक लोकूर कमेटी बनी, उस लोकूर कमेटी को भी

तीन महीने का समय दिया गया था लेकिन उन्होंने पौने तीन महीने के अन्दर रिपोर्ट दे दी और उन्होंने भी सुझाव दिया कि 35 शङ्खुल्ल कास्ट को डी शङ्खुल्ल कास्ट कर दिया जाय। ऐसी-ऐसी कमेटियाँ बनवा करके सरकार क्या करना चाहती है। लेकिन दबाव पड़ने पर सरकार उनकी रिपोर्ट को स्वीकार नहीं कर सकी।

महोदय, एक एल्या पेकमल कमेटी बनी 1966 में, दो साल उसने काम किया। उसके एक सदस्य थे आर० अच्युतम महोदय, उन आर० अच्युतम महोदय को इस तरह के संकेत हैं कि सरकारी तौर पर दबाव डाल कर या प्रलोभन देकर के, उनसे इस कमेटी की रिपोर्ट के ऊपर एक नोट आफ डिसेंट लिखवाया गया। कमेटी यह रिपोर्ट देने जा रही थी, इनको कहा गया यह देखो और देखकर बताओ कि देश में भीषण रूप से छुआछूत है कि नहीं। उनको दिखाई दे रहा था कि भीषण रूप से छुआछूत आज भी विद्यमान है कई जगह पर। लेकिन उनको एक तरह से प्रलोभन देकर कि उनके स्कूल के लिए दो लाख रुपये दे दिया जाएगा, उनसे नोट आफ डिसेंट लिखवाया गया और उनको एक एप्लीकेशन देने के लिए कहा गया कि आपके स्कूल के लिए सहायता मिले। महोदय, ये दोनों कागज एक ही टाइप राइटर पर एक ही सरकारी दफ्तर से टाइप होने के बाद सरकार तक पहुँचे। वह रिपोर्ट महोदय, वहीं रह गयी। कमेटी के दफ्तर पर ताला लगा दिया गया, सील लगा दी गयी और जो नोट आफ डिसेंट था सरकार ने उसको प्रकाशित किया, उसका प्रचार किया। इसका मतलब क्या था मैं नहीं जानता।

आज भी महोदय, गृह मंत्री जी बैठे हैं, क्या सरकार ने ऐसा कोई कानून

स्टेड्यूटरी बनाया है जो कि रिजर्वेशन को रिक्वायर करता हो। आज भी सरकारी आदेशों के बल पर रिजर्वेशन किए जा रहे हैं। इसलिए अगर रिजर्वेशन पूरा नहीं होता तो किसी के खिलाफ कोई कार्यवाही नहीं की जा सकती। जिन्होंने रिजर्वेशन के अनुसार नौकरी नहीं दी उसके ऊपर कोई जुर्माना लागू नहीं होता और इतना ही नहीं मैंने एक केस मंत्री महोदय को भेजा है दिल्ली के अन्दर, आप दूर राज्यों की बात मत करिए दिल्ली के अन्दर अगर किसी हरिजन को अपमानजनक तरीके से सम्बोधित किया जाय और फिर भी पुलिस के पास पहुंचने के बाद कोई कार्यवाही न हो, 6-6 महीने तक कुछ न हो, पुलिस कुछ न करे, केन्द्र सरकार को नाक के नीचे तो क्या कहना पड़ेगा। महोदय, यह कहना पड़ेगा कि जो कुछ हम कहना चाहते हैं, करना चाहते हैं, वह करने के लिए शायद हमारे पास साहस नहीं है। राजनीतिक दृष्टि से चाहे हम लोगों को खुश रखना चाहें या भुलावे में डालने के लिए प्रबन्ध करते जायें लेकिन व्यवहार में, कुछ नहीं करना चाहते हैं।

परन्तु महोदय, केवल इतनी ही कहानी नहीं है। दुर्व्यवहार बहुत हुआ है और हरिजन बंधुओं को आज शिकायत हो इसके लिए मैं उन्हें कोई दोष नहीं देता लेकिन कुछ दूसरे पहलू हैं जो इस घटना के साथ जुड़े हुये हैं और उन पहलुओं से ध्यान हटना नहीं चाहिये। मैं अपने मित्र श्री एरा सेजियान की बात से थोड़ा सा मतभेद रखता हूँ। आज बाहरी संसार के अन्दर एक आन्दोलन चला है, इस्लाम के विस्तार का आन्दोलन और उन आन्दोलन के अन्दर भारत भी एक बड़ा भाग है। क्योंकि भारत मोरक्को से जकार्ता तक फैला हुआ इस्लामिक दबदबे के बीच में केवल एक असम्प्रदायिक और सेक्यूलर टुकड़ा है और इसमें भी यह कोशिश जारी

है कि यहां पर इस्लाम का बहुमत ऐसा बन जाये कि जिसे भारत के अन्दर भी वे इसको अपनी धर्म भूमि कह सकें। आज यह जो दाखल हरब है इसको हटा कर पूरा इस्लामी राज्य यहां पर बने, यह उनका धार्मिक सिद्धांत है... (व्यवधान)

SHRI K. K. MADHAVAN: I would ask the hon. Member why the Hindus do not spread the message of their so-called Hindu Dharma? (Interruptions)

डा० भाई महावीर : जब आपको मौका मिलेगा तब आप कहियेगा। मैं जानना चाहता हूँ, मुझे खुशी होगी अगर मेरे विद्वान मित्र साबित कर दें कि यह इस्लाम के विरुद्ध है और भारत को इस्लामी राज्य बनाने का उनका कोई मंसूवा नहीं है... (व्यवधान)

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): Is that relevant, Sir? To talk of Morocco, Jakarta? To talk of... (Interruptions)

श्री संयद शहाबुद्दीन : उन्होंने कहा कि इस्लाम का प्रिंसिपल है इसलिए मैं अर्ज करना चाहता हूँ कि : It is not the Islamic principle that a country which does not have a Muslim majority is necessarily 'Dar-ul-Harab'. (Interruptions)

डा० भाई महावीर : मेरे मित्र जमीयतुल-उलुमाए-हिंद की कार्यकारिणी के सदस्य हैं यह कम से कम उनकी बैठकों में जाते हैं। मैं चाहूंगा कि यह अधिकृत रूप से इस बात की घोषणा करें। हमें बड़ी खुशी होगी, हमारी गलतफहमी दूर हो जाएगी।

श्री संयद शहाबुद्दीन : मैं कर रहा हूँ।

डा० भाई महावीर । परन्तु महोदय, अभी जो दक्षिण में हुआ है, उसकी दो घटनाओं का जिक्र मैं करना चाहता हूँ । करैयूर में डा० मनोहरन एक सज्जन हैं जिन्होंने सबसे पहले धर्मान्तरण किया और वहाँ हमारे कार्यकर्ता गये । उनको मिले, पता यह लगा कि उन्होंने जो धर्मान्तरण किया है वह इस कारण से किया है कि उनका एक मुस्लिम महिला से प्रेम हुआ और वे उससे विवाह करना चाहते थे । पहले से वे विवाहित थे, उनकी माँ, उनकी पत्नी और उनके बच्चे थे । उन्होंने उसके लिए स्वीकृति नहीं दी । उन्होंने एक ही उपाय देखा कि वे मुसलमान हो कर के—और अपनी इच्छानुसार विवाह कर सकें और कर लिया । अब वहाँ पर सारे गाँव में उन्होंने हरिजनों को अपना धर्म बदलने और इस्लाम को स्वीकृत करने के लिए प्रेरणा देकर एक बड़ा प्रयास वहाँ पर शुरू किया ।

मीनाक्षीपुरम में एक तथ्य की बात है कि वहाँ पर एक काउन्टरफीट करैसी का एक बहुत बड़ा, स्कैण्डल प्रयोग चल रहा था । पता नहीं कहाँ से ईसाई की किसी सोर्स से कोई मशीनें आयी थीं, उससे जाली नोट छापे जाते थे और उनको छाप कर के गरीब लोगों को देकर उनके द्वारा उसको सर्कुलेशन में भेजा जाता था ।

पुलिस ने पिछले दिनों में अचानक ही इसकी खोज की और जब पता लगाया, तो जो पैसे वाले लोग थे, प्रभावी थे, जोरदार थे, वे तो निकल गये और जो गरीब लोग थे, वे इसमें फँस गये । और जब वे फँस गये, तो उनको यह कहा गया—और हरिजन ही इन गरीब लोगों में ज्यादातर थे—उनको कहा गया कि अगर तुम बचना चाहते हो तो तुम्हारे लिए

एक ही तरीका है कि तुम हरिजन न रहो, तुम इस्लाम धर्म स्वीकार कर लो, तब तुम पर पुलिस कोई दबाव नहीं डाल सकेगी ।

महोदय, अगर पुलिस इस तरह से केवल व्यक्ति को व्यक्ति न समझ करके और उसके कसूर के बगैर उसको सजा देती है, हैरास करती रहे, परेशान करती रहे, तो यह समाज का और व्यवस्था का दोष है । मैं चाहूँगा कि इस व्यवस्था के दोष की ओर भी हम ध्यान दें ; क्योंकि इसके बगैर चाहे हम जितनी भी मीठी-मीठी और चुपड़ी बातें करें, उनसे समस्या का हल नहीं होगा ।

महोदय, कहा गया है कि पैसे का कोई रोल नहीं है । परन्तु जो लोग वहाँ पर गये हैं, उस काण्ड में, मीनाक्षीपुरम में एक मस्जिद की नींव रखी गयी—वह एक ऐसी जमीन पर रखी गयी है जोकि हिन्दू मन्दिर की जमीन है । वहाँ पर जितने लोगों को धर्मान्तरित किया गया, उनको कुछ राशि दी गई, उनको कुछ प्रेजेन्ट्स दिए गए । . . . (व्यवधान)

شہری سید احمد ہاشمی (انار
پرویش) فلتا بات کر رہے ہیں
(مداخلت)

†श्री सैयद अहमद हाशमी (उत्तर प्रदेश):
गलत बात कर रहे हैं । . . . (व्यवधान)

شہری شریف الدین شارق (جموں و
کشمیر) - ہاشمی صاحب غصہ کرنے
کی ضرورت نہیں ہے - واقعہ یہ ہے کہ
میں خون میں لکشی پرورم کیا ہوں
کسی ملحد کی زمین پر وہاں کوئی
مسجد تعمیر نہیں ہوئی ہے - اگر
آپ نے ضمیر کی غلطی کو شہر سے
باہر لانا ہے تو واقعات کی بنیاد پر
لایا جانا چاہئے . . . (مداخلت) آپ
کتنی دیر تک اسے چھپا کر رکھو گے -

†[श्री शरीफुद्दीन शारिक (जम्मू और काश्मीर) : हाशमी साहब गुस्सा करने की जख्खत नहीं है। वाक्या यह है कि मैं खुद मीनाक्षीपुरम गया हूँ किसी मंदिर की जमीन पर वहाँ कोई मस्जिद तामोर नहीं हुई है। अगर आपने जमोर को खिलाजत को मुंह से बाहर लाना है तो वाक्यात की बुनियाद पर लाना चाहिये। (व्यवधान) आप कितनी देर तक इसे छुपा कर रखोगे।]

SHRI V. GOPALSAMY: Let Dr. Bhai Mahavir speak. Then we will express our view.

SHRI B. D. KHOBRAGADE: The question is that Dr. Bhai Mahavir is saying that the land belongs to some Mandir. It is a wrong statement. It is a wrong statement. I have been to Meenakshipuram. I have seen that land. That land belongs to a private individual and not to a Mandir.

DR. BHAI MAHAVIR: Who is that individual? Is he not a Hindu?

SHRI B. D. KHOBRAGADE: He may be a Hindu. Can't a Buddhist or a Christian or a Muslim purchase land from a Hindu? (Interruptions) Is there any prohibition in this country that no person can purchase land belonging to a person of another religion? I can only say that that land did not belong to any Mandir. It was purchased from a Hindu.

डा० भाई महावीर : महोदय, अगर वह जमीन त्रिधिवत पैसा दे करके खरीदी गई है, तो चाहे वह किसी मंदिर की थी, चाहे किसी हिन्दू की थी, मुझे उसके बारे में . . .

(व्यवधान) अगर यह भी गलतफहमी है और वह खरीद करके कोई मालिक बने उसके, तो बिल्कुल ठीक है

(व्यवधान) परन्तु उस मस्जिद की नींव रखने के लिए हमारे संसद के माननीय सदस्य जो मुस्लिम लीग से सम्बन्धित हैं

वे वहाँ पर उपस्थित थे और उन्होंने उसको राजनैतिक दृष्टि से रंग देने की कोशिश की। यह मीनाक्षीपुरम में जो कुछ हुआ इसका सम्बन्ध कुछ और अन्तर्राष्ट्रीय गुटों के साथ भी इसलिए जुड़ा है क्योंकि पिछले दिनों में इस तरह के समाचार छपे हैं—एक टाइम्स आफ इण्डिया में छपा, एक अरब टाइम्स में छपा, उनके बीच मैं नहीं जाना चाहता—मैं कहना चाहता हूँ कि जमाते इस्लामी ने हैदराबाद में एक कांफ्रेंस की जिसमें इस्लामीजेशन आफ इण्डिया और 10 साल के अन्दर भारत को एक इस्लामिक रिपब्लिक बनाने का एक इरादा, एक प्रस्ताव रखा। यही नहीं, सके जो पोलिटिकल आस्पेक्ट है

شری سید احمد ہاشمی -

یہی ہوتا تو ہندوستان میں اتنے عرصہ تک مسلمانوں کی حکومت رہی سارا ہندوستان مسلمین ہو گیا ہوتا -

†[श्री सैयद अहमद हाशमी : अगर यही होता तो हिन्दुस्तान में इतने अर्ध तक मुसलमानों की हुकूमत रहा। सारा हिन्दुस्तान मुसलमान हो गया होता।]

SHRI SYED SHAHABUDDIN: You read the text.

SHRI GULAM MOHI-UD-DIN SHAWL: What about that conference in Jammu, the All-Hindu Sammelan, presided over by Dr. Karan Singh where a resolution was adopted that all the Muslims are to be brought back to Hinduism?

MR. DEPUTY CHAIRMAN: Mr. Shawl, you will have have your chance. Why are you unnecessarily taking the time? Please conclude now, Dr. Bhai Mahavir.

ड० भाई महावीर : क्या मेरे मित्र को पता है कि श्रीनगर में एक तुलबा की कांफ्रेंस की करने की कोशिश की जा रही थी जिसको काश्मीर सरकार ने पाबंदी लगा कर रोका ? मैं कहना चाहता हूँ, हैदराबाद में जो फसादात शुरू हुये उनके पीछे इस तरह की एक कांफ्रेंस और उसमें पास किए प्रस्तावों का जिक्र आया। यह सब देख कर अगर इस देश के अन्दर लोगों को यह लगता हो कि कोई खतरा है तो आश्चर्य नहीं। मैं इस राय से सहमत हूँ कि अगर एक व्यक्ति अपने धर्म के बारे में अपने विचार बतलाता है, वह ईश्वर को प्राप्त करने के लिए एक रास्ता छोड़ कर दूसरे रास्ते से जाना चाहता है, हिन्दू धर्म के अन्दर इस बात में कोई विरोध करता नहीं, कोई उसके ऊपर लठ उठा कर नहीं आता, कोई उसे छुरे से मारने की कोशिश नहीं करता। हमारा ही मात्र एक समाज है जहाँ रामकृष्ण परमहंस जैसे सन्त हुये, जिन्होंने कहा मैंने मुसलमान के रूप में इबादत करके मस्जिद की सीढ़ी में भंगवान को पाया है, ईसाई के रूप में भी चर्च की उपासना के माध्यम से मैं वहीं पर पहुँचा हूँ जैसे मैं काली की पूजा के द्वारा पहुँचा हूँ। यही हिन्दू दृष्टि है लेकिन अगर इसके साथ एक राजनैतिक रंग आ जाए और अगर यह हो कि हमें यहां देश को इसलामाइज करना है तो कुदरती तौर पर इस देश के सारे लोगों को सोचने का मौका मिलता है कि कौन-सी चीज है जिसके कारण यह देश का विभाजन करने या देश का नया रंग बदलने की कोशिश हो गई है।

महोदय, पैसा कितना आता है, इसका कोई पता नहीं सरकार पता करे। लेकिन पैसे के बारे में, मेरे पास यह इश्तिहार है महोदय—फाउन्डेशन आफ दाखल महारुल इसलामी विद दि कैपिटल आफ बन् थाउजड

मिलियन डालर्स—और उसके संस्थापकों में बहुत बड़े-बड़े नाम हैं, बहरीन के, इजिप्ट के, कुवैत के, गिनी के, सूडान के, सऊदी अरेबिया के, अरब एमिरेट्स के और पाकिस्तान के। ये सब बड़े-बड़े वहाँ के शासन, वहाँ के शेख और अमीर लोग और वहाँ के चुने हुये राष्ट्र नायक इन सबका इसमें जो इतना बड़ा रुपया लग रही है, सरकार का काम है कि वह देखे कि क्या वह रुपया भारत में आता है और अगर आता है तो किस रूप में आता है, कितना उसका उपयोग होता है ? देश के लोगों के मन के अन्दर एक शंका स्वाभाविक रूप से उठ रही है क्योंकि हमारे यहां बड़ी गरीबी है और उस गरीबी का लाभ उठा कर कोई किसी को धर्म से विचलित करके, दूसरे धर्म की ओर आकृष्ट करे, यह मैं समझता हूँ कि किसी भी धर्म के लिए शंका की बात नहीं। लेकिन अगर यह हो रहा तो इसकी उचित रोक-थाम होनी चाहिये।

महोदय, मैं आखीर में एक बात कह कर समाप्त करना चाहता हूँ। वह यह है कि कहा जाता है कि यह पैसे का कोई उपयोग नहीं है। क्या यह सच नहीं है—मैं मंत्री जी से जानना चाहूँगा—अजि देश में बड़े पैमाने पर बेरोजगारी है और हमारे देश के हजारों लोग विदेशों में, खाड़ी के देशों में, अरब देशों में जाकर नौकरी कर रहे हैं, काम कर रहे हैं। उनकी वहाँ जरूरत है। उन देशों के पास धन है। उनके पास जन-बल कम है, हमारे पास जन-बल है। हम अपने लोगों को काम नहीं दे सके इसलिए यहां से सैकड़ों हजारों नौजवान चले जाते हैं। लेकिन क्या यह सच है कि नहीं कि सऊदी अरब की यह शर्त है कि वहाँ पर जितने लोग नौकरी करने के लिए गए हैं, वह कम से कम 50 प्रतिशत मुसलमान

हों नहीं तो उनको विसा नहीं दिया जाता है नौकरो के लिए । नौजवान बेरोजगारों में नौकरो के लिए इतनी लाचारी है कि भटक-भटक कर नौजवानों को जाना पड़ता है और फिर भी काम काज नहीं मिलता है और मैं अपना जानकारो के आधार पर कहना चाहता हूँ कि अगर हिन्दुओं का कोटा, गैर-मुस्लिमों का कोटा पूरा हो गया है, तो उनसे कहा जाता है तुम्हारा कोटा पूरा हो गया है, तुम्हारा कोटा अभी बन सकता है अगर तुम इस्लाम स्वीकार करो । अगर यह स्थिति है तो क्या यह लोगों को रोटी का लालच देकर अपना धर्म छुड़वाने की बात नहीं है ? अगर यह है तो क्या सरकार इस सारे मामले की जांच कर इसके बारे में उचित कार्यवाही करेगी ?

इस सारे मामले के अलग-अलग पहलू मैंने आपके सामने रखे । लेकिन मैं अन्त में किसी से मतभेद न रखति हुये कहना चाहता हूँ कि यह रोग हमसे पैदा हुआ है और हमारी जिम्मेदारी है कि हम उसे ठीक करें और छुआछूत—के भूत को अपने बेज से बाहर निकालें । इसके बाद भी कोई ऊँचा से ऊँचा सन्त हो, शंकराचार्य हों, अगर वे छुआछूत को उचित मानेंगे तो हम लोग—इस दल की ओर से मैं कह सकता हूँ, अपने साथियों की ओर से विश्वासपूर्वक कह सकता हूँ—उसको मानने के लिए तैयार नहीं होंगे । हमारी पार्टी के अध्यक्ष अटल जी ने तो एक बार कहा था कि अगर स्वयं भगवान आ कर कहेंगे कि हमारे यहाँ छुआछूत भी चाहिये तो हम उस भगवान को भी भगवान मानने के लिए तैयार नहीं हैं ।

SHRI B. D. KHOBRAGADE: What about the Bhagvat Gita?

डा० साई महावीर : भगवत गीता में ऐसा कुछ भी नहीं है . . . (व्यवधान)

छुआछूत ऊँच-नीच का भाव हमारे शारतों में नहीं है । अगर कहीं है तो हम उसको स्वीकार नहीं करते । छुआछूत में हम विश्वास नहीं करते ।

श्री भागेश्वर प्रसाद शाही : उपसभापति जी, मैं अपने सभी दोस्तों से, चाहे हिन्दू हों, मुसलमान हों, दरखवास्त करता हूँ कि यह मामला नेशनल कन्सर्न का है, इसको हिन्दू निगाह से न देखें, मुसलमान निगाह से न देखें । इस मामले से पता नहीं क्यों मेरे दिमाग में एक खतरा नजर आता है कि इसके पीछे इस देश के दो बड़े सम्प्रदायों, हिन्दू और मुसलमानों के बीच में वैमनस्य को बढ़ाने की चेष्टा है । अगर इन दोनों सम्प्रदायों के बीच वैमनस्य बढ़ता है तो यह देश कमजोर होता है । इसलिए हमें इसके पीछे यह खतरा नजर आता है और इसलिए हम चिन्तित हैं कि कह कोई इस तरह की बात न हो जिससे एक जहर फैले और मुल्क कमजोर हो ।

श्रीमन्, इसमें कोई दो राय की बात नहीं है । इसके लिए सीधे-सीधे और पूरी-पूरी जिम्मेदारी हिन्दू जाति की है आज जो कन्वर्शन हो रहा है, चाहे हिन्दू से मुसलमान बन रहे हैं, चाहे हिन्दू से ईसाई बन रहे हैं, उसकी जिम्मेदारी हिन्दू जाति के ऊँचे वर्ग के लोगों पर है । वह इस जिम्मेदारी को दूसरा कोई कारण देकर भुलावा नहीं दे सकते हैं । आज हजारों और लाखों वर्षों से जिस तरह का अन्याय इस वर्ग के साथ हो रहा है जिसे हरिजन से कहते हैं वह बद्विषित करने की चीज नहीं है । श्रीमन्, आज इसलिए तूफान खड़ा हो गया क्योंकि लोगों में शिक्षा फैल रही है । आज हरिजन भी जागरूक हो रहा है । हजारों वर्षों तक हरिजन ने अमानवीय व्यवहार को बर्दाश्त किया । आज वह बद्विषित करने के लिए तैयार नहीं है । इसलिए आज यह बेचनी फैली ई है ।

[श्री नागेश्वर प्रसाद शाही]

श्रीमन् मैं श्री महात्माजी का ध्यान आर्जुन करना चाहता हूँ । 30 जनवरी, 1948 को गांधी जी की हत्या होने के बाद ऑस्टोटुरस्ट असेम्बली ने रिजाल्व किया था Communal institutions will not be allowed to take part in politics. मगर उसके बाद देश में हो क्या रहा है ? क्या यह सही नहीं है कि आज बड़े पैमाने पर कम्यूनिस्ट इंस्टीट्यूशन्स हिंसा ले रहे हैं ? मैं इधर इशारा कर रहा हूँ कि ये चाँजे देश को इतना कमजोर करेंगी कि बाहर के खतरे के हम आसानी से शिफार बन जायेंगे ।

श्रीमन्, गांधी जी ने इस खतरे को महसूस किया था और गांधी जी ने हरिजनों को ऊपर उठाने का जो काम शुरू किया था गांधी जी के मरने के बाद ही वह काम बिलकुल समाप्त हो गया । और हमारे गृह मंत्री जी ने आंध्र प्रदेश में यह कहा कि हरिजनों ने दो शादियाँ करने के लिए अपना धर्म परिवर्तन किया । तमिल नाडु में हमारे गृह मंत्री ने कहा कि विदेशों धन को वजह से धर्म परिवर्तन हुआ और इसके पीछे कांस्पिरेसी भी है । अब मुसलमान भाई एजीटेड न हों । यह भारत सरकार का होम मिनिस्टर बोला है कि कंवर्जन के पीछे कांस्पिरेसी है । यह होम मिनिस्टर बोला है कि इसके पीछे विदेशी धन है और यह होम मिनिस्टर बोला है कि दो शादियाँ करने के लालच में यह कंवर्जन हो रहे हैं ।

श्री शरीफुद्दीन शारिक : यह शकवास है ।

SHRI GULAM MOHI-UD-DIN SHAWL: Next day he denied it.

श्री नागेश्वर प्रसाद शाही : यह होम मिनिस्टर ने कहा है । (गवधान) इसलिए

ही मैंने पहले कहा कि आप मेरी बात सुनिये । श्रीमन्, यह तमिल नाडु के मुख्य मंत्री ने कहा कि इस धर्म परिवर्तन के पीछे विदेशी धन है, उसका हाथ है । यह रामचन्द्रन जी ने कहा ।

DR. (SHRIMATI) SATHIAVANI MUTHU: The Tamil Nadu Chief Minister said it only after another Minister from the Centre had said. He did not say it first.

MR. DEPUTY CHAIRMAN: You have already had your say.

SHRI V. GOPALSAMY: That means, madam accepts that the Chief Minister has expressed that view. I want to record it.

श्री नागेश्वर प्रसाद शाही : अब मैं बेसिक प्राबलम की ओर आता हूँ । कुछ तथ्य मैंने बता दिए हमारे साथी ने कहा कि इकोनोमिक प्राबलम नहीं है । मैं इस प्राबलम को इकोनोमिक, सोशल और पोलिटिकल तीनों ही मानता हूँ और मैं इस बारे में थोड़ा-थोड़ा बतलाऊंगा । इकोनोमिक इसलिए है कि हम देखते हैं कि बिहार का ऊँचे से ऊँचा पंडित भी बाबू जगजीवन राम के पैर छूता है एक बार नहीं, एक हजार बार और मैंने देखा है । पंडित जात हैं और बाबू जगजीवन राम जी के पैर छूते हैं ।

श्री भा० दे० खोबरगडे : वह मतलब के लिए पैर छूते हैं ।

श्री नागेश्वर प्रसाद शाही : आप उनको कंट्रोल कीजिए ।

श्री उपसभापति : आप उनके ज्यादा नजदीक हैं ।

श्री नागेश्वर प्रसाद शाही : मैंने देखा है कि तिवारी जी, मिश्र जी और पांडेय जी

बाबू जगजीवन राम जी के पैर छूते हैं इसलिए । . . .

SHRI GULAM MOHI-UD-DIN SHAWL: They stoop so low!

श्री भा० दे० खोबरागडे : मैं जानना चाहता हूँ कि बाबू जगजीवन राम जी ने एक नयी पार्टी शुरू की है, उनके पीछे कितने लोग राज्य सभा के और लोक सभा के हैं, यह आप बता दें ।

श्री नागेश्वर प्रसाद शाही : मेरे दोस्त मेरी बात को एप्रीशिएट नहीं कर रहे हैं ।

SHRI V. GOPALSAMY: When the statue of Sampurananand was unveiled by Babu Jagjivan Ram, it was with Gangajal.

श्री नागेश्वर प्रसाद शाही : मेरी बात को सुनिये । मैं यही कहता हूँ कि अगर यह सरकार इस बात की कोशिश करती कि हरिजनों की हालत ठीक हो तो 35 साल की आजादी के बाद भी आज हरिजन जानवरों की गोबर से अनाज खाने के लिए मजबूर न होते । अगर यह सरकार इस बात की कोशिश करती कि हरिजनों की हालत ठीक हो तो आज भी आप चले जाइये, काशी के डोम के यहां जो नौकर हैं वह नौकर ब्राह्मण हैं । यह बात सही है कि नहीं ? यह हरिजनों की हालत ठीक हो जाये तो उनके साथ जो सामाजिक अन्याय हो रहा है वह आप से आप समाप्त हो जाएगा । इसके पीछे इकानामिक रीजन्स हैं ।

श्रीमन्, जैसा मैंने कहा, इसके पीछे सोशल रीजन्स भी हैं । मैं अभी चन्द महीने पहले दक्षिण के एक मन्दिर में गया था । महन्त जी का दर्शन हुआ तो महन्त जी उतनी दूर खड़े हुये थे, हम जब बात करने लगे तो उनको शंका हो गयी कि कहीं छू

न लें हमको, तो वह बार-बार कह रहे थे कि छूना मत हमको । मैं सर्वर्ण हिन्दू हूँ, तो सर्वर्ण हिन्दू को भी महन्त जी अछूत मान रहे थे ।

श्री भा० दे० खोबरागडे : आप ब्राह्मण नहीं हैं, इसलिए आपको सर्वर्ण नहीं मानते वह ।

श्री नागेश्वर प्रसाद शाही : इसलिए मैं, श्रीमन्, कहना चाहता हूँ कि यह जो वर्ण बनाये गये, वर्ण बनाये गये शोषण के लिए । सामाजिक शोषण के लिए । इन वर्णों के लिए हिन्दू धर्म में कोई स्थान नहीं है । आदि हिन्दू धर्म में कोई वर्ण नहीं था । . . . (व्यवधान)

श्री धर्मवीर : यह धर्म की व्यवस्था ! . . . (व्यवधान)

श्री भा० दे० खोबरागडे : वेदकाल से है । . . . (व्यवधान)

श्री नागेश्वर प्रसाद शाही : धर्म व्यवस्था इस रूप में नहीं है । . . . (व्यवधान)

श्री भा० दे० खोबरागडे : ब्राह्मण कहां से पैदा हुआ, शुद्र कहां से पैदा हुआ । वह जरा पुस्तक पढ़ लीजिए । पहले वेद पढ़ो, उसके बाद बातें करो । . . . (व्यवधान) आप ज्यादा जानते हैं, हमें क्या मालूम है ? . . . (व्यवधान)

श्री उपसभापति : आप अपनी बात कहिये, इनको छोड़िए । . . . (व्यवधान)

श्री नागेश्वर प्रसाद शाही : अभी तो मैंने शुरू भी नहीं किया । श्रीमन्, मैं कह रहा था कि उन मन्दिरों में जहां इस तरह की छुआछूत है, हमारी प्रधान मंत्री को नहीं जाना चाहिये । मगर मैं देखता हूँ कि हमारी प्रधान मंत्री भी उन मन्दिरों में

[श्री नागेश्वर प्रसाद शाही]

जाती हैं जहाँ पर हरिजनों को जाने की इजाजत नहीं है। जहाँ पर बड़े पैमाने पर . . .

श्री धर्मवीर : हमारी प्रधान मंत्री भी किसी मन्दिर में नहीं गई जहाँ हरिजनों को, नहीं जाने दिया गया हो। मैं जानता हूँ। जहाँ-जहाँ धान मंत्री जी गई हैं, मैं भी साथ साथ गया हूँ . . .

(व्यवधान)

श्री नागेश्वर प्रसाद शाही : श्रीमन्, पता नहीं क्यों लोग इस पर गर्म हो जाते हैं। मैं तो एक तथ्य की बात कर रहा हूँ। यह सरकार को जिम्मेदारी है कि ऐसे मन्दिरों में जहाँ छुआछूत बरती जाती है उन मन्दिरों को कानून बना कर बन्द कर देना चाहिये।

श्री कल्पनाथ राय (उत्तर प्रदेश) : ऐसा कोई मन्दिर नहीं है, शाही जी। है कोई?

श्री मा० दे० खोबरागडे : कानून बनाओ मन्दिर बन्द कर दो . . . (व्यवधान)

श्री नागेश्वर प्रसाद शाही : श्रीमन्, आज 35 साल की आजादी के बाद जो सरकारी हाउसिंग स्कीम है उसके अन्दर जो फ्लैट्स बन रहे हैं उनमें भी हरिजनों के लिए अलग फ्लैट्स बन रहे हैं। मैं पूछना चाहता हूँ होम मिनिस्टर से, मैंने अपनी आँखों से देखा है, उत्तर प्रदेश के गांवों में हरिजनों के लिए हरिजन कालोनो बन रही हैं। क्या इन हरिजन कालोनियों का निर्माण जाति-पात और छुआछूत को मिटाने के लिए हो रहा है या बढ़ाने के लिए हो रहा है? यह निर्माण जातिभेद और छुआछूत को कायम रखने के लिए हो रहा है।

श्री कल्पनाथ राय : शाही जी बड़ा अच्छा प्वाइंट बोले हैं।

श्री मा० दे० खोबरागडे : हर गांव के बाहर बस्ती होती है वह तो मिटायें पहले। बाद में सोचें दूसरी बात।

श्री उपसभापति : आप अपनी बात जारी रखिये।

श्री मा० दे० खोबरागडे : इधर हिन्दू कास्ट के लोग हैं और उधर शेड्यूल्ड कास्ट्स के लोग हैं। (व्यवधान)

श्री नागेश्वर प्रसाद शाही : 35 साल के बाद भी आज गांवों में आप चले जायें, किस सवर्ण के दरवाजे पर जो कुआं है उससे हरिजन पानी नहीं भर सकता। सारे गांवों में यह बात है। (व्यवधान)

श्री कल्पनाथ राय : ऐसा कहीं नहीं है।

श्री अब्दुल रहमान शेख : (उत्तर प्रदेश) : क्या आप हिन्दूस्तान के सारे गांव को जानते हैं?

श्री नागेश्वर प्रसाद शाही : जो जिम्मेदारी सरकार की थी मजबूत हाथ से छुआछूत को समाप्त करने की, मजबूत हाथ से जातिभेद को समाप्त करने की, उसे इस सरकार ने नहीं किया। मैं तो नहीं गया, मेरे दोस्त गये थे पर मैंने अखबारों में देखा कि मिनाक्षीपुरम में जाली नोटों को बनाने का जो काम चल रहा था उसमें ऊंची जाति के हिन्दू थे, उसमें हरिजन थे और मुसलमान थे।

एक माननीय सदस्य : सेक्यूलर स्टेट है न इसलिए।

श्री नागेश्वर प्रसाद शाही : तीनों को गिरफ्तार किया गया। अगर तफ्तीस के दौरान वहाँ जो इन्वेस्टीगेशन आफिसर था वह मुसलमान था। उसने ऊंची जाति के व्यक्तियों को छोड़ दिया, मुसलमान

व्यक्तियों को छोड़ दिया और केवल हरिजन व्यक्तियों पर मुकदमा चलाया।

श्री धर्मवीर : क्या तमिलनाडु में ऐसा हुआ।

श्री नागेश्वर प्रसाद शाही : मिनाक्षी-पुरम में। वहां पर जाली नोट बनाने वालों में ऊंचो जाति के हिन्दु, मुसलमान और हरिजन शामिल थे। उसमें से हिन्दू जाति को छोड़ दिया गया, मुसलमानों को छोड़ दिया गया लेकिन केवल हरिजनों पर मुकदमा चलाया गया। आपकी सरकार के अंदर। उन गरीब हरिजनों को प्रेरित किया इस बात के लिये कि अब दुनिया में कोई इंसाफ नहीं रह गया है। हमारे लिये अब धर्म परिवर्तन करने के अलावा कोई रास्ता नहीं है। हो सकता है दरोगा ने उनसे कहा हो, मैं नहीं जानता। मैं विश्वविद्यालय की कार्यसमिति में हूँ। उत्तर प्रदेश में थर्ड क्लास और फोर्थ क्लास में हरिजनों के लिये 14 परसेंट का कोटा रिजर्व है। एक साल पहले मैंने प्रस्ताव किया था कि हरिजनों का कोटा पूरा किया जाए। जब मैंने मीटिंग में वाइस चांसलर से पूछा कि क्या फिगर है तो एक पंडित जी बोल उठे कि आप उनका कोटा पूरा करने के लिये क्यों बार-बार मार करते हैं। आज भी हमारे अंदर यह भावना मौजूद है। आज सरकार इतनी सक्षम नहीं है कि अपने कानून को अपने अधिकारियों से पूरा करवा सके? कैसे उद्धार होगा हरिजनों का? हरिजनों को कैसे न्याय मिलेगा? मैं जानना चाहता हूँ कि क्या यह सहो नहीं है कि जितने रुपये हरिजनों की सहायता के लिए दिये जाते हैं उसके 90 प्रतिशत को ऊंचो जाति के लोग ले लेते हैं? मैंने अपने ब्लाक में देखा कि हरिजनों के लिए कुएं बनाने के लिए 1500/- 1500/ रु० मंजूर होते हैं, लेकिन मूस को मालूम हुआ

कि हरिजनों के जो मालिक थे, जिनके हरिजन नौकर थे, उन्होंने हरिजनों के नाम पर रुपया लिया और कुएं मालिकों के खेतों में खोदे गये। आज इस प्रकार की स्थिति चल रही है। इस सरकार में हरिजन मिनिस्टर भी बैठे हुए हैं। इनको अपनी कुर्सी से मोहब्बत है। इनको हरिजनों से कोई मोहब्बत नहीं है। हमारे मकवाणा साहब बैठे हुए हैं।

श्री उपसभापति : अब आप समाप्त कीजिये।

श्री नागेश्वर प्रसाद शाही : श्रीमन्, मैं खत्म कर रहा हूँ। मैं यह कहना चाहता हूँ कि हरिजनों पर अत्याचारों की पूरी-पूरी जिम्मेदारी सरकार पर है। आज जो कुछ हो रहा है और आगे जिसकी संभावना है, उसकी पूरी-पूरी जानकारी सरकार के ऊपर है। अगर सरकार चाहती कि हरिजनों का उद्धार हो और वे समाज में समता का दर्जा पा सकें तो कोई रोक नहीं थी। आप लोग इस तरह का कानून बना सकते थे कि जो विजातीय विवाह करेंगे उनको सरकारी नौकरियों में प्रमुखता और प्राथमिकता दी जाएगी। किन्तु सरकार इस प्रकार का कानून नहीं बनाती है। मैंने अभी हाल में देखा कि इंजिंट में प्रेजिडेन्ट सादात ने कानून बना दिया कि गिरजा-घरों के पादरियों और मस्जिदों के मुल्लाओं की नियुक्ति सरकार करेगी। आप इस प्रकार का कानून क्यों नहीं बना सकते हैं?

श्री हरकिशन सिंह सुरजीत (पंजाब) : इनकी नियुक्ति सरकार करेगी।

श्री नागेश्वर प्रसाद शाही : इनकी नियुक्ति सरकार करे। इसमें किसी जाति का कोई सवाल नहीं है। कानून बना कर पुजारी की नियुक्ति सरकार करेगी।

[श्री नागेश्वर प्रसाद शाही]

फ्रीडम आफ दि रिलिजन का मतलब यह नहीं है कि धर्म की आड़ में सामाजिक अन्याय को रहने दिया जाय। हमारे देश में धार्मिक अन्याय और सामाजिक अन्याय दोनों हो रहे हैं। धर्म की आड़ में सामाजिक अन्याय हो रहा है। धर्म की आड़ में राजनैतिक कार्य हो रहे हैं और ये मंदिरों और मस्जिदों में हो रहे हैं।

श्री भा० दे० खोबरागडः गुरुद्वारों में भी।

श्री नागेश्वर प्रसाद शाही : गुरुद्वारों में भी। इनमें पोलिटिकल स्पोचेज होते हैं। श्री सादात ने इसको इजाजत नहीं दी है। अपने मुल्क में इसकी इजाजत नहीं होनी चाहिए। मजहब के नाम पर इन बातों को इजाजत नहीं होनी चाहिए। मैं सरकार से निवेदन करूंगा कि सरकार कानून बनाकर इस तरह की व्यवस्था करे कि मंदिरों में हरिजनों को भी पुजारी बनने का अवसर मिलना चाहिए। जब तक हरिजन मंदिरों में पुजारी बन कर नहीं बैठेंगे तब तक इस मुल्क में अन्याय समाप्त नहीं होगा। यह एक वर्ग विशेष की ठेकेदारी नहीं होनी चाहिए।

श्री उपसभापति : अब आप समाप्त कीजिये। आप बहुत बोल चुके हैं।

श्री नागेश्वर प्रसाद शाही : श्रीमन्, मैं समाप्त करना चाहता हूँ। मैं जिस बात की तरफ गया था अब उसी बात की तरफ आता हूँ। मेरी यह राय है कि इस देश में हिन्दू, मुसलमान और ईसाई इतनी बड़ी संख्या में हैं कि वे अपने धर्म का

4 p.m. { प्रचार यहाँ भरपूर कर सकते हैं। हिन्दू, हिन्दू धर्म का और मुसलमान, मुस्लिम धर्म का प्रचार कर सकते हैं। लेकिन जब बाहर से कोई ईसाई आकर धर्म का प्रचार करते हैं तो उसके पीछे खतरा

रहता है। 1947 में हमारे देश में विदेशी पादरियों की संख्या दो हजार थी और इस समय चार हजार है और इसका नतीजा है नागालैंड। नागालैंड के अन्दर भारत सरकार की हुकूमत नहीं चलती है, लंदन में बैठे हुए फिजो की हुकूमत वहाँ चलती है। श्रीमन्, मैं चाहता हूँ कि इस देश के मुसलमान यहाँ पर मुस्लिम धर्म का प्रचार करें। अगर गृह मंत्री का यह कहना सही है, मैं नहीं जानता कि यह सही है या गलत है कि इसके पीछे विदेशी धन है तो मैं इसको भी खतरा महसूस करता हूँ। श्रीमन्, मैं समझता हूँ कि अमरीकी-और उसकी एजेंसी है सी०आई०ए० और उसके दोस्त हैं पाकिस्तान और सऊदी अरब, तो अमरीका हिन्दुस्तान में इन देशों को अपने साथ शामिल करके हिन्दू और मुसलमानों के बीच तफर्का पैदा करना चाहता है और हिन्दू और मुसलमानों में तफर्का पैदा करके इस मुल्क को कमजोर करना चाहता है। अगर यह बात सही है कि अरब कन्द्रीज का रुपया इस्तेमाल हो रहा है तो चेतावनी देना चाहूंगा कि जिस तरह से यूरोप से और अमेरिका से रुपया आकर हिन्दुस्तान में नागालैंड की प्राबलम को खड़ी कर दिया है, गरीब आदिवासियों को उनकी गरीबी का नाजायज फायदा उठा कर उन्हें यह कह कर कि हम तुम्हारे लिये स्कूल खोल रहे हैं, शिक्षा देने के लिये, उनसे यह कह कर कि हम तुम्हारे लिये अस्पताल बना रहे हैं दवा करने के लिये, तो स्कूल खोल कर और अस्पताल बनाकर और उनकी गरीबी का लाभ उठा कर उन्हें अपने धर्म में परिवर्तन कर लिया और परिवर्तन के बाद आज वहाँ इस तरह के नारे उठाये जा रहे हैं कि नागालैंड इज नाट ए पार्ट आफ इंडिया। मैं चाहता हूँ कि श्रीमन् जो मुल्क अपने यहाँ मजहब की आजादी नहीं देते, जो मुल्क अपने यहाँ दूसरे मजहब के प्रचार की आजादी नहीं

देता, उस मुल्क के नागरिकों को जो इस मुल्क में आ करके इस मुल्क को मुसलमान का नाजायज फायदा उठाना चाहते हैं उन्हें यहाँ पर इस तरह के प्रचार को इजाजत नहीं होनी चाहिए, यह मन्त्रालय साहब नोट कर लें । जो मुल्क अपने यहाँ धार्मिक आजादी नहीं देता उस मुल्क को दूसरे मुल्क में जा कर के दूसरे मुल्क की धार्मिक आजादी का नाजायज फायदा नहीं उठाना चाहिए । इन शब्दों के साथ श्रीमन, मैं चाहता हूँ कि यह हो । हमारी प्रधान मंत्री जी ने भी कहा था जब उनसे प्रेस वालों ने पूछा कि क्या इसमें फारेन मनी है, she expressed her concern over it, she expressed her anxiety over it. सरकार का यह कर्त्तव्य है कि वह इस बात का पूरा-पूरा पता लगाये कि क्या इस कन्वर्शन के पीछे विदेशी धन का हाथ है या नहीं है और अगर है तो सरकार को बिना इस बात की परवाह किये कि इसने माइतारिटो नाखुश हो जायेगी, मेजोरिटो नाखुश होगी, कोई और नाखुश होगा इस चोज का उगार करना चाहिए और उसको इस बात का स्टेटमेंट देना चाहिए कि ये तथ्य हैं और इसके पीछे ये चोज हैं, ये कारण हैं । इससे जो चोजें जाहिर नहीं हैं और जिसको वजह से आज गांव-गांव में यह बात कही जा रही है, कि साहब हिन्दुओं को हठ के प्रलोभन में मुसलमान बनाया जा रहा है, इस जहर को समाप्त करने के लिये सरकार का कर्त्तव्य है कि वह सही-सही तथ्यों के साथ आये और इस तरह के कानून बनाये ताकि कोई भी प्रलोभन देकर या गरीबी का नाजायज फायदा उठा कर धर्म परिवर्तन न करा सके । वैसे सबको धर्म की आजादी है, हिन्दू को मुसलमान बनने की, और मुसलमान को हिन्दू बनने की,

लेकिन यह व्यक्तिगत मामला होता चाहिए । वह व्यक्तिगत हो, मजबूत हो । लेकिन जहाँ मास कन्वर्जन की बात आती है वहाँ उसके पीछे और कारण दिखाई देता है । इसलिए मैं चाहता हूँ कि सरकार अपनी जिम्मेदारी से भागे नहीं और मुल्क में जो आग सुलग रही है और सुलगाई जा रही है, दो बड़े सम्प्रदायों के बीच में जो तर्फका पैदा करने की कोशिश की जा रही है, उसको समाप्त करने के लिए सरकार अपने कर्त्तव्य का पालन करे, यह मेरी मांग है ।

¶ The Vice-Chairman **Shri Dinesh Goswami** in the Chair ¶

SHRI M. R. KRISHNA: Mr. Vice Chairman, Sir, with a very heavy heart I have to participate in this debate because in the first place great leaders like Mahatma Gandhi, Swami Vivekananda appealed to the Hindu community to treat this unfortunate community in a better manner. But they were not able to change the minds and thoughts of the Hindus. Therefore, Dr. Ambedkar and Periyar Ramaswamy Knaicker spoke volumes against the Hinduism Hindu hypocrisy. And also when the DMK Government came under annadurai, they also spoke against this and they made the people to act against religion. They made the people in Tamil Nadu not to respect any God or Goddess. This was the history of Tamil Nadu. Therefore, for the Harijans in Tamil Nadu to shun Hinduism or the Hindu religion or the caste Hindu leaders being termed as hypocrites is nothing new. As Dr. Ambedkar said, big empires and small minds go ill together. This he said when he was piloting the Constitution and when the question of giving up separate electorate was dis-

Shri M. R. Krishno

cussed. This he meant against the Harijan Members of the Constituent Assembly because he thought that these Harijan Members cannot rise above the parties or the Government.

What is happening here in this House? We are supporting sheer exploitation. Somebody like Dr. Bhai Mahavir says that the Muslims are exploiting the Harijans. And the mover of this motion Shrimati Sathiavani Muthu was saying that everybody is wrong, including the Central Government, whereas the Tamil Nadu Chief Minister is the greatest lover of the Harijans and he is their staunchest supporter and he is against all these things. Therefore, we try to act like this even when a thing like this happens in this country. Sir, I went to Meenakshipuram not for the first time; I have been going round places in these States, particularly the Southern States. If I have to narrate the atrocities there, I would not be able to get time for that. Now the first thing that strikes anybody in a village or in a State is how far the State Government is interested in the welfare of weaker sections. My friend who preceded me said that the currency notes had been printed by three communities and finally the Harijans were to suffer. This is not only in printing of currencies but in everything everywhere whether in Maharashtra or Andhra Pradesh or Mysore, the Harijans are being utilized to do everything in order to enrich the caste Hindus. This is a regular thing which is going on. Sir, in Meenakshipuram 54 Harijan families have converted. Some official says that the number is not that large. Another official says that if the concessions which are extended to the Harijans are withdrawn, they will get re-converted. Now I met some of the officers, the senior-most officers who are no more in need of education or position. Those officers came and told me that in one particular family, almost

everyone got converted excepting one officer who is a senior officer in the Madras Port Trust. He said, "Any time I will have to get converted". I said, "Why? You are going to lose everything". He said, "No. Self-respect is the most important thing for me I do not like to die as untouchable". Now, what is the appeal from the Muslim brethren? Nobody would find fault with any Muslim. I do not find fault with any organisation of the Muslims. When I was in Meenakshipuram, the type of news that was going round the three districts of Tamil Nadu was: (1) 25,000 Harijans in Kanpur are going to be converted. *(Interruptions)* This was the atmosphere prevailing in the three districts of Tamil Nadu at the time I was there. There was another news item which has been published in Tamil papers. That news emanated from Kuwait. What did that paper say? It said that nine crores of Harijans would be converted to Islam according to a plan which had been drafted or finalised in London. Now, this... *(Time bell rings)* What is the time you are going to give me? If I am going to be given only three or four minutes, then I need not speak about it. I am the only Member speaking from this side, and you have seen other Members taking more than 40 minutes. *(Interruptions)* Please, Mr. Vice-Chairman, don't treat me here in the same manner as Harijans in Tamil Nadu are being treated. *(Interruptions)*

SHRI V. GOPALSAMY: Sir, all the Members who have so far spoken were liberally permitted to speak. There are still four or five Members... *(Interruptions)*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Just a second. Please bear with me.

SHRI B. D. KHOBRAGADE: There are so many view-points and all these view-points must go on record. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Normally speaking, in Calling Attention we give seven minutes or so. That is why...

SHRI B. D. KHOBRAGADE: All the parties should get an opportunity to speak. (*Interruptions*)

SHRI GULAM MOHI-UD-DIN SHAWL: As far as time is concerned, there was absolutely no bar, but when our turn comes, as soon as we are called to speak.....(*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Please listen to me first.

SHRI GULAM MOHI-UD-DIN SHAWL: We also must get a chance. We must be able to meet the charge.. (*Interruptions*)

SHRI V. GOPALSAMY: Actually we have deviated from the procedure that we have adopted so far.

SHRI B. D. KHOBRAGADE: How many minutes will every Member get? (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I will see how many minutes the other Members have taken. (*Interruptions*) I am not shutting you out. Please permit me to have my say. I do not mind giving time, but just look to the difficulties. I am to call the half-an-hour discussion at 6.00. Under the rules cannot postpone it. At 6.00 I shall have to call the half-an-hour discussion. That is number one. (*Interruptions*) I am telling you the difficulties. It is for the House to consider. Number one, at 6.00 the half-an hour discussion shall have to be called.

SHRI GULAM MOHI-UD-DIN SHAWL: This discussion started at 2.00. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): That is true. Under the rules, at 6.00 the half-an-

hour discussion will have to be called. This discussion will have to be postponed then. Secondly, you can continue this discussion but you shall have to pass both the Appropriation Bills today.

SOME HON. MEMBERS: No, no.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): There is no way out. The Appropriation Bills shall have to be passed today. You can go on. You may have to sit up to 12.00.

SHRI V. GOPALSAMY: Usually we are the victims, the last people. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I am not shutting you out. (*Interruptions*) Why don't you sit down? I am only pointing out the factors. I will give time, but I am only telling the Members that we may have to sit up to 12.00 because both the Appropriation Bills shall have to be passed today. (*Interruptions*)

SHRI B. D. KHOBRAGADE: What do you want? Everybody should get a chance to speak on this important question. You decide about Appropriation Bills. That is your issue.

SHRI RAMAKRISHNAN HEGDE (Karnataka): The Bills can be taken up tomorrow.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Members have been given sufficient time. And if I continue to give time-- I do not know the House shall have to take a decision at 6 whether to continue this Calling Attention after the Half-an-Hour Discussion...

SHRI RAMAKRISHNAN HEGDE: In view of the importance of this subject and also in view of the large number of Members desiring to participate in the discussion, ample time should be allowed to this subject, and the two Bills can be taken up tomorrow...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): No, no. Let the Leader of the House come. I have to see what he has to say.

SHRI V. GOPALSAMY: From the first day of the Session we have been demanding a discussion on this subject.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I would like the presence of the Leader of the House here. I have two Appropriation Bills which will have to be passed today.

SHRI M. R. KRISHNA: Probably like many other people, you are also treating this subject as something very unimportant....

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): No, no, I am not treating it so. Mr. Krishna, I do not want a reflection, I took the Chair just now and I rang the bell after seven minutes in conformity with the normal practice. I told you I will inquire about the time that has been given to other Members, and I have got it before me; therefore, while considering the case of other Members I will keep in mind the time that has been given to the Members earlier....

SHRI M. R. KRISHNA: Ask the leaders.....

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I want to point out to the Members that during this Calling-Attention have taken the Chair just now. And I have got before me the time taken by the Members earlier. Mr. Sezhiyan has taken eleven minutes. Other Members have taken more than eighteen minutes each. There is a demand from the Members who are speaking now that they should also be given the same time as has been given to the earlier Members. If I deny them their request, they will complain that I have become partial. Therefore, I would seek your guidance in this matter of

time. At 6 we have got a Half-an-Hour Discussion. Then we have to pass two Appropriation Bills. I want guidance from the House. I do not mind giving more time because otherwise they will feel, and rightly so, that their right has been curtailed while other Members earlier were given more time..

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHERJEE): I would like to suggest, you can give some more time to those Members as would like to speak; I would not like to suggest that you should be unfair to some Members. Only one point I would like to submit for the consideration of the House, through you. The Half-an-Hour Discussion can take place at 6 O'clock. After the Half-an Hour Discussion is over, we can carry on with the rest of the business which we will have to take up and finish today....

SHRI M. KALYANASUNDARAM (Tamil Nadu): Up to what time do we have to sit?

SHRI PRANAB KUMAR MUKHERJEE: Today we shall have to sit. You cannot have it both ways. I am sorry to point out, Mr. Kalyanasundaram. The Government business has got to be finished. This is the practice. What I am suggesting is, if you want to have more time for this discussion, you may have. For instance, in Planning we extended the discussion to two days. I did not grudge it. But at the same time we will have to transact the Government business also. Therefore, my submission is that you can give some more time to those Members who are participating in the Calling-Attention. I don't mind it. The Half an-Hour Discussion can be taken up at 6. After the Half-an-Hour Discussion is over, Government business will have to be taken up and completed, because...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Let me point out the other difficulty. Whether we take up the two Appropriation Bills

or not, I am not going into that now. I have got before me eight speakers who want to participate in this Calling Attention...

SHRI B. D. KHOBRAGADE: Is my name there or not?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Yes, it is there.

Then I have got before me a list of five Members who want to make Special Mentions. Even assuming that I do not give much time to the Special Mentions, for the eight Members I have got before me on this Calling-Attention, I have to give time, and there are 100 minutes before me right up to 6 o'clock out of which the five special Mentions will take fifteen minutes. Then I will have only 85 minutes which have to be shared by eight speakers. If I have to conclude the Calling-Attention before 6, I cannot give more than ten minutes to each speaker on the Calling-Attention.

SHRI PRANAB KUMAR MUKHERJEE: I would like to submit that it was decided when the Calling-Attention was taken up that only the leaders of the respective parties would speak. Therefore, if other Members want to speak, they just cannot speak on this Calling-Attention.

THE VICE-CHAIRMAN: (SHRI DINESH GOSWAMI): Let us see how far we can get it, instead of spending time like this....

SHRI GULAM MOHI-UD-DIN SHAWL: Mr. Vice-Chairman, one thing I will have to bring to the notice of the Leader of the House and the Chair. As far as other Members are concerned, they spoke here and there was no curtailment of time or limit on their speeches. But when our turn comes, when we want to speak and when we want a certain amount of time, you point out that you are short of time. Had you observed this principle or rule and stuck to the schedule since 2 p.m. onwards when the

House started after lunch, probably we would have been left with enough time now. That is my point.

THE VICE-CHAIRMAN (SHRI DINESH SINGH): So let us continue now and see.

SHRI B. D. KHOBRAGADE: Just one point, Mr. Vice-Chairman. The Leader of the House has said that only leaders of all political parties were to speak. I am very happy that my friend, Mr. M. R. Krishna, has become a leader of the party.

SHRI M. R. KRISHNA: These fifteen minutes which have now been wasted could have been well utilised by me. I was saying that some officials were feeling shamelessly enough—they are the State Government officials—that these Harijan depend only upon the concessions and therefore if the concession are withdrawn or if they are threatened that they will be withdrawn, then they will reconvert into Hinduism.

Some enthusiasts from the Islam thought that they could extend some helping hand to them by providing site for prayer—whether they paid Rs. 50,000 or Rs. 60,000 or Rs. 70,000 for this land nobody is going to ask where the money has come from and probably they might have contributed because some of them are having intimate contact with some muslim countries which were willing to give money—and get them into their fold.

When this kind of enthusiasm is shown in a small place like Meenakshipuram, naturally it will arouse the feelings of every Hindu even though he might be ill-treating the Harijans. When I met some of the backward class people namely the Thevars who are supposed to be the worst enemies of Harijans because of land and wage disputes, I came to know that some of them were even planning to chop off the heads of some of the Harijan converts thinking that if they took such

[Shri M. R. Krishna]

an action against the converted Harijans, no Harijans hereafter would be converted into Islam.

The Islam community speaks about the atrocities against Harijans. Sir, Ramanathapuram is known throughout the world for Harijan atrocities. One day a big agitation took place there during the days of Kamraj Nadar when a Harijan leader was killed in the day light when he was attending a meeting. Then a big riot took place there and, therefore, Ramanathapuram is known throughout the country and perhaps in the whole world as a place where atrocities against the Harijans are committed regularly. And the people who are responsible for this are the Thevars who also belong to a backward class community. But they are the worst enemies of Harijans there.

So, the history of this is very well known. This is happening in the North, it is happening in Karnataka and it may be happening in many other parts. But these incidents are dormant and they have not come to lime-light. In some cases the motive for getting converted into Islam may be personal. It may be an individual case here or there. After all our Constitution guarantees that any one can have any faith and anybody can convert anybody. It is anybody's individual wish. But when it is taking place on a large scale and when certain organisations are trying to help them, naturally we have to be very careful.

In the first place, when Dr. Ambedkar got really dejected and frustrated with the Hindu community, the Harijans got converted into Buddhism. Many people did not take it amiss nor they wanted to stop it. It was a political decision and they thought that by doing that they were going to be better off. But when we see the converted Buddhists asking the Government to extend the same facilities to them, they have already weakened

their case. Now there is also another tendency which is growing in the down South. Certain communities not only Muslims but among Hindus themselves — I want the Harijans to convert into Islam because if they are converted the number of Harijans would go down and thereby they would lose their political rights. Sir, ever since the agitation in Gujarat started against the reservation policy, things have become very difficult and very bad for the Harijans in every office. In Tamil Nadu itself, in most of the offices, Sir, the non-Harijans got together, brought out leaflets against the reservation policy even though they are government servants and these things have been brought to the notice of the Home Minister.

SHRI V. GOPALSAMY: Not all non-Harijans. That is not correct. Only a small section of them did it.

SHRI M. R. KRISHNA: Whatever it may be, this has happened in some offices and therefore, it looks very big. It may be a very small section or a small percentage. But, when it happens in a particular department, it looks very big there. I was there in that office and I saw the posters and I saw leaflets also and these things have been brought to the notice of the Home Ministry.

SHRI V. GOPALSAMY: We are totally opposed to it.

SHRI M. R. KRISHNA: I do not say that you are not opposed to it. But it is there and this tendency is growing there. Therefore, any civilized Harijan thinks that he is going to be well treated in case he changes his faith. Now, the converted Harijans, some of them, came to me and told me: "I say, Islam treats us as equals and as brothers whereas Hinduism only despises us and discriminates against us and calls us as untouchables." So, this is the feeling which has been created

after thirty years of independence. Sir, what has gone wrong? Are there no economic programmes formulated by the Government of India or the State Governments? Are there no educational benefits to these people? Sir, all these are there. But still a man, even though he is educated, he is a graduate and is an officer in a particular department, feels that he is humiliated and is treated by others worse than an animal. That is why these things take place. In Ramana-thapuram district, a small incident has happened in my presence. A small boy, who has been converted into Islam, thinks that immediately the rest of the community, which has been this boy as an untouchable boy should respect him and address him as 'Bhai', because the Muslims are addressed as 'Bhais' whereas the Harijan boys are addressed in a derogatory manner. But this young boy thinks that because he is now converted and he has changed his name, immediately the entire community, the Hindu community, should treat him in the same way as it would treat the Muslims. Because this did not happen and this was not done, this fellow immediately wanted to fight with them thinking or hoping that the entire Muslims there would come to his support. But there is nothing like that. Once anything takes place, or any fight takes place between the Hindus and the Harijans the Hindus engage the Muslims to suppress the Harijans. (*Interruptions*)

SHRI V. GOPALSAMY: That is not correct. (*Interruptions*)

SHRI M. KALYANASUNDARAM: It is not correct. (*Interruptions*)

SHRI U. R. KRISHNA (Tamil Nadu): That is not true. (*Interruptions*)

DR. (SHRIMATI) SATHIAVANI MUTHU: That is not at all correct. (*Interruptions*)

SHRI M. R. KRISHNA: This happens there.. (*Interruptions*)

DR. (SHRIMATI) SATHIAVANI MUTHU: Sir, that is not at all correct. We belong to Tamil Nadu and he belongs to Andhra Pradesh. We know more than he knows about Tamil Nadu. (*Interruptions*). He may speak about Andhra Pradesh.

SHRI V. GOPALSAMY: That is not correct, Sir.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, he has made a point and if you think that it is wrong, you kindly give the rebuff when you speak. Otherwise, you see, the difficulty of time is there.

SHRI M. M. KRISHNA: Sir, Mrs. Sathiavani Muthu can claim that she knows more about Tamil Nadu. But I am not also ignorant about Tamil Nadu. I go to those place and I have gone there and I have gone to those places where the Muslims have been engaged.

DR. (SHRIMATI) SATHIAVANI MUTHU: It is totally wrong. Sir, I alone am not speaking. But there are other members who are from Tamil Nadu and who belong to various other parties and they also object to his statement. We all object to that, whatever party we may belong to, whether it is the DMK or the AIADMK or any other party (*Interruptions*)

SHRI M. R. KRISHNA: Sir, I do not know what she is trying to say. But, Sir, in some places, Muslims are engaged by the caste Hindus to suppress the Harijans (*Interruptions*).

SHRI U. R. KRISHNAN: Cite one instance.

SHRI M. R. KRISHNA: I know it, Sir. (*Interruptions*)

SHRI V. GOPALSAMY: Sir, we fully disagree with what he says. (*Interruptions*)

SHRI M. R. KRISHNA: Therefore, Sir, one of the reasons for this..

SHRI V. GOPALSAMY: We fully disagree.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Just one minute. *(Interruptions)*

DR. (SHRIMATI) SATHIAVANI MATHU: He should show some evidence. *(Interruptions)*. Sir, he should quote some evidence in support of this.

SHRI M. R. KRISHNA: I have enough of evidence.

DR. (SHRIMATI) SATHIAVANI MUTHU: You must tell in which village it has taken place. *(Interruptions)* Sir, he should not say things like this. He must tell in which village this has taken place. *(Interruptions)*. You must tell in which village or in which town this has taken place.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Just a minute. Mr. Krishna *(Interruptions)*. Just a minute. Now, Mr. Krishna has made a point which the honourable lady like this. He must tell in which village a point which the honourable lady Member thinks is not correct. She has already made her point. Now, both the things have gone on record. Now, let Mr. Krishna continue. I don't think any verbal exchanges will improve the situation

I don't think any verbal exchanges will improve the situation.

SHRI M. R. KRISHNA: The reason was that the Muslims were also vociferous and who could fight; they can come to their aid if they are converted. They want to strengthen their own position. They think that if they are with the Muslims, no other community will be able to attack them. This is one of the reasons why they wanted to change their faith. Therefore, Sir, in Tamil Nadu, as I said earlier, the atrocities are even today growing, even amongst the educated. He does not feel that he is a respected man in the village or in the office. This is happening not only in Tamil Nadu. In Tamil Nadu it has come to the surface, and the people who have been converted are openly talking about it. Therefore, the whole House is agitated about this. But this may be true in other

States also. Therefore. Sir, if you think of any remedy to stop this thing, it is impossible. It is impossible for anybody, whether it is Shankracharya or anybody else, to stop this kind of feeling and this kind of attitude. It is impossible, because everyone knows, what they preach outside they cannot practice in the house. They may have dining arrangements; they may have festivals and make the Harijans come and eat with others. But, Sir, it is just a farce. It is a waste of money, and it does not give any importance to anybody. If the State Government is honest, this kind of inter-dining can take place in the villages where the village leaders with their families can come and dine there. It is not done. It is done in choultries. *(Interruptions)*.

DR. (SHRIMATI) SATHIAVANI MUTHU (Tamil Nadu): He is completely misleading the House. This inter-dining took place in all the temples not in the damned villages as he says. *(Interruptions)*

SHRI M. R. KRISHNA: Dr. Ambedkar said: When we ask for cheese, don't give a chalk. This is why in Tamil Nadu, in Kerala, the temple entry agitation was started by very great people like Kalappan, Rajaji and others. Why should we forget the history of Tamil Nadu? Is it not still today practised in some places? Are the Harijans allowed to go in a procession, in a marriage? Are they allowed to have their shoes, chappals, and walk in the streets of the Hindus? It is not. Even today in Tamil Nadu who can deny it? *(Interruptions)*

DR. (SHRIMATI) SATHIAVANI MUTHU: All this a misleading *(Interruptions)* These atrocities and these kinds of disparities are in all the States, not only in Tamil Nadu *(Interruptions)*. He must admit that it takes place in the States. I think there are many caste Hindus who go these places in Kerala without the upper class.

SHRI M. R. KRISHNA: Sir, the lady Member who represents this community says that because some caste Hindus are not allowed in the temples,

therefore the Harijans can also be denied that right. But, Sir, one thing is voluntary, the other is a forced thing. Can't we find out this difference? You are forced, whereas the other fellow is practising it because he wants it. Sir, I say that the remedy is very difficult. Equality is the thing which has been talked about by Pt. Jawaharlal Nehru, and Dr. Ambedkar wanted it in the Constitution because he thought that until equality of opportunity is given to these weaker sections it would be impossible to change the mind of caste Hindus to respect the Harijans. Where is the equality? I do not think any mighty State Government can claim to have achieved land reforms, howsoever great reformist the Chief Minister may be and howsoever powerful the parties may be. There is no State Government which can claim they have been able to implement the land reforms. Who are the agricultural labourers? They are the Harijans. Is there even one State Government which could implement even the minimum wages laws? Even if the wages are not given to the agricultural labourers and they are provided with better housing facilities, that itself will be able to solve many evils. But even that is not done. Somebody was asking about separate settlements. It is not question of separate settlement for the Harijans. All the Harijans stay on the outskirts. They don't stay in the same village. Mr. Gopalsamy might have tried to do something during his time. But even today, whether it is Andhra Pradesh or Karnataka or Tamil Nadu, the Harijan cherries are outside. The Harijans, with all the benefits of the Five Year Plans, have not been able to improve their lot. No caste Hindu would like to stay in the Harijan village because there are no roads and he does not get the amenities. He does not have even drinking water. Therefore, no caste Hindu will go to a Harijan village even it has been recently constructed. Similarly, no Harijan is given enough money to enable him to construct a house in a caste Hindu locality. Well, some of the officers who are entitled

to get house building loans might have constructed houses in the caste Hindu localities. But the small man and the ordinary Harijan cannot get a loan. Therefore, he cannot get enough money to construct a House. That is the position even today in almost all the States and no State Government is able to solve that problem. To be able to give them equality, you will have to forego a lot of things. First of all, even that 18 per cent reservation has not been filled up. In no Department it has been filled up and Class I and Class II quota remains unfilled. Therefore, the talk about equality is useless.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMY): Please cooperate with me.

SHRI M. R. KRISHNA: Therefore, these conversions may be taken lightly by some people. But what I imagine and what I fear is that this tendency is dangerous. Today it may be a small area in a district. But the man or the Harijan who is getting converted is not doing so out of love for the religion. He is getting converted out of hatred or out of revenge against a particular community. Therefore, with this revengeful mind, when he is converted, he uses all his time to find an opportunity to see that the other community which has suppressed him is dealt with. This kind of conflict is going to take place in almost every place. It may not happen today because the Central Government is under a very able leader. But when the State Governments become weaker, these things will try to come up. In case there is any danger to the security of this country, the small pockets where a man gets converted without any motive and without any ideology may be used and induced to play a role which may not be very healthy. I am not prepared to say that the people who have got converted have got converted because of money. That is far from my mind. But the money is also being utilised in a common way. I won't say that the money is not there. Money is enough and money is coming through so many sources which one cannot easily find out. The harmony and the peace of

[Shri M. R. Krishna]

every State and every area is in danger and in case India is called upon to face some kind of external danger, then at that time, this small man who does not know why he has got converted and who gets converted because he does not like somebody, can become very dangerous. This man can also become very dangerous. Therefore, the economic programme for the weaker sections should be the primary concern of the Government of India. When the Government of India finds that the State Governments are lethargic in some States the Government of India will have to take steps and see that the economic programmes are implemented properly. The 20-point programme and even the component plan about which the Minister is very familiar have to undergo a drastic change so that very speedy implementation is ensured and the real economic benefit is given to the weaker sections, and this kind of things can be avoided.

SHRI HARKISHAN SINGH SURJEET: Mr. Vice-Chairman, as you know, so far as I am concerned. I have no difficulty in this respect because I do not believe in any religious philosophy. But at the same time I stand for the freedom of religious worship and that is why I am not opposed to any conversions if they take place from one religion to another religion. But here, Sir, the Home Minister has tried to evade the issue posed here completely. We did not ask the Home Minister to state here what the legal and the constitutional position is. Everybody knows that. Sir, certain things have happened and we wanted to know what is behind that. Is there anything behind that? What is stated by the Home Minister here is, firstly that this is not new in India; this has been happening earlier too. Secondly, he has stated the constitutional position that India being a secular State, the Constitution guarantees liberty of faith and worship to all citizens and the right freely to profess, practise and propagate religion, provided that this right does not contravene the provisions of

Part III of the Constitution, and does not impinge upon public order, morality and health. After that, thirdly, he states that it is expected that the individual's right of conscience will be exercised in an atmosphere free of coercion or inducements. But he does not dilate upon it. He does not say about this although it is being referred to that some such thing was there. And lastly he said, "We are confident that the State Governments will take appropriate action if any violation of law or threat to peace occur."

Sir, what is the answer which was expected of the Call Attention motion? We wanted something more to know. And many Members from both the sides have stated that really the thing behind is the frustration among the Harijan today. After so many years of independence, what is happening? After so many promises, they have seen the welfare State, they have seen the socialistic pattern of society, they have seen the socialism being built in India not for them but for the landlords and the Tatas and the Birlas. And if we go into the factual position, as my friend on that side has also stated, so far as land is concerned, the land was being promised day and night but ultimately when it comes to reality no land has been provided for the Harijans. Not to say of the land, promises were made all these years that house-sites will be provided. Where are the house-sites? I remember, Sir, that it was promised in Punjab that they would be provided the house-sites. Gianiji is not here. He was the Chief Minister at that time. He had stated in a letter to me that every Harijan would be provided with a house-site by August 15, 1973. He gave it in writing, and he made the statement that everybody will be provided. But when we found the result, Harijans were asked to go somewhere where the burning ghats are there or somewhere outside the villages. Even today I would like to know in how many States they have been provided house-sites what to say of the provision of the other things? If you come to the question of unemployment agricultural labourers, what is the posi-

tion? My friend stated here and I had also stated that one and a half years back a committee had recommended to the Centre to have a central legislation, to protect the interests of agricultural labour on wages and other matters. But nothing has been done in that respect. If you go into the other matters also they are the worst sufferers. In unemployment they are the worst sufferers. Those who live below the poverty line they are worst effected. This figure which has been given by the Planning Commission, it will show that 75 to 80 per cent of the Harijans are unemployed. If this is the condition, leave aside the social oppression. It is the economic exploitation which is the worst exploitation and it has been exposed by many committees private investigation on the bonded labour has also exposed the hollowness of the claim made. Who are the bonded labourers today after 34 years of independence? These are the Harijans who are found in many States and the Home Ministry would deny the existence of bonded labourers and say that they have been settled. But they are not settled. They are there every where if eyes want to see them. If this is the situation in the economic sphere then what is it in the social sphere? In the social sphere conditions are very bad. If a man is not treated as a human being after 34 years of independence, you are not able to create that confidence in him, that confidence is not there, then how will he react? He will try to find out various ways if the man has some dignity and he is in search of protecting that and he will be doing all these things. Socially they are too much of an oppressed section. I do not claim to be an authority on religion. But one thing we know. This caste system which has entered India, this Manu Smriti, this should be discarded. The religious philosophers when they talk about religion they talk of equality and say that every religion guarantees equality, but in reality there is no equality, if you enter somebody's house you have to sit somewhere at the door and this humiliates you. You do not

feel yourself to be a free citizen. You feel you are a second class citizen. This is how the persons are being treated. We respect somebody who has got some property. I do not mind even if one acre of land is given to landless let it not be ten acres. But even if one acre is given it gives him a sense of property. It is only the sense of property in the upper class people that they consider themselves superior. Whenever the agricultural labourers in a place get together and make a demand for reasonable wages, the owners join together and say, we boycott them, we do not allow them to come to the fields. This type of things are happening and this type of oppression is continuing. This is the type of social and economic oppression that is going on. In this type of caste system a man is not treated as a man after 34 years of independence and that confidence the Government has not been able to create. That is why if that feeling comes and frustration comes, naturally he will try to find many ways, be it Buddhism or be it Islam or any other religion. He is in search of dignity and for that he is struggling and he is trying to find his way. If this is not realised in time, nothing will help you later.

I will tell you what is happening about this reservation question. What is the reservation? What is this anti-reservation movement? The reservation affects just one or two per cent and not more. Total reservation does not affect more than 1 to 2 per cent of their population and 98 per cent are without anything. Even then you find that nobody is to take their care. If you go through this list, you will see that even after 34 years you have not been able to provide any Class I or II jobs to these people. You are not in a position to get some people who can fill these vacancies. See how they are treated? I may tell you that so far as the upper caste people, to whichever religion they may belong to, are concerned, so far as the atrocities on Harijans are concerned, all of them join together against Harijans for social oppression and they will cover each other belonging to different parties

श्री Harikishan Singh Surjeet] so that that thing is not exposed. This is the position. I will give you a recent example and I will tell you what is going to happen in many States. The students are not helped. In Patiala Medical College recently results were announced. In the staff not a single man is a Harijan or Scheduled Caste. Whether they are senior professors or junior lecturers, you will find the same feeling. You go to any college. In the minds of those teachers, the senior lecturers and others in the medical profession, the feeling of casteism is predominant. Now, Sir, the results were out only recently of the second professional examination. Out of 157 students, the result of 150 students was declared, out of which 98 passed. So, the pass percentage was 65.8. In the case of Scheduled Caste students, out of 36 only 3 had passed, and their pass percentage came to 8.3. You can go and investigate. I would like anyone of you to go there and see. They are brilliant boys but they are being deprived of their right to get into the medical profession because on the top there are upper-caste people sitting. And there has been some agitation also among them when they wanted to defend the honour of the nurses, and they gathered together. Eighteen students were suspended out of which twelve belonged to Scheduled caste. This way they are being deprived of their chance. And out of those students who had passed, I will tell you who are the students who were at the top. They are the sons of senior professors! This is what is happening. I am telling you of this one particular institution. I have seen in Bihar how feelings were aroused in the recent past. But nobody is bothered about it, they do not want them to go up in life, and there is no democratic movement or a national feeling to be aroused to defend them. When these things are happening some one may feel the frustration and he may try to find some other way. But we should not be so worried about it. We should only be worried about one factor about which the Home Minister has also not said anything. There should be freedom

of religion to everybody and complete separation of State from the religion. The State should not meddle with religion. You guarantee full freedom in the matter of religion; there should be no meddling with it; you should not confuse State with religion, as you find being done in various States. There should be no patronage from the State in this regard. Otherwise, there are going to be very dangerous consequences. As a result the same theory will come up because this country is composed of Hindu majority. Whether somebody from this side or that side raises it, the same theory will come up. What we are worried about is that the foreign powers should not conspire in our country, whether they are in the form of missionaries or otherwise. Of course, some missionaries are good. But I am talking of those coming from foreign countries. Of course, certain missionaries we find doing good social work, I am not blaming all the missionaries. We are worried only where foreign powers come here in the form of missionaries and they begin interfering. That is what would harm the unity of the country. We should be worried for that only, not for these conversions. If somebody wants to embrace some other religion, it is for him to do so; religion is only a means of communication between the man and God. Let him have his own way; we need not be worried. I would not take the time of the House on this issue. The main point for a sober consideration is that unless social oppression of the Harijans the worst economic exploitation of the Harijans is done away with, this issue will come up again and again and it is for the caste Hindus to think about it as to what they have been doing so far for centuries. Therefore, this issue needs to be debated upon in this light. Let the Home Ministry come up with cases which they have investigated into and highlight the cases of this problem and the remedy which they are going to take; otherwise this problem will remain for ever.

SHRI M. KALYANASUNDARAM:
Mr. Vice-Chairman, Sir, the issue of

conversions has received so much attention in the country that we are also compelled to discuss this issue. Even in the few incidents which have taken place, what are the reasons for the Harijans to get converted to Islam? The Home Minister does not appear to have studied it, or, I do not know whether he wants to suppress it. After 30 years of Independence and after so many concessions have been promised, what is the result today in the case of the Harijans, especially in the rural areas? Are they free from oppression, social oppression? Are they able to work and earn? Even now, there are areas where for the same work, if it is done by other caste people, higher rate of wages and if it is done by the Harijans, lower rate of wages. Even now, this is happening. Sir, these atrocities are taking place not only in Tamil Nadu. This is happening everywhere. This happens irrespective of who is the Prime Minister, who is the Chief Minister and which party is ruling. I do not want to go into the details. The Harijans today seem to have reached an extreme point of frustration. They do not even care for the concessions which are promised by the Government. They know that if they get themselves converted to Islam, they will lose all the concessions. I have talked to some of these young people. They say 'We do not care for these concessions; we care for some dignity and self-respect'. This seems to be third feeling. The second point is safety against oppression.

Now, Sir, this is being exploited for whipping up communalism throughout the country. This is the danger. If people are interested in saving Hinduism, this is not the method. I find people taking too much interest in these conversions. After all, what is there? What is there whether he is a Hindu or a Christian or a Muslim? He should have the feeling that he is an Indian. This is more important. Sir, conversion to other religions alone will not solve the economic problem. To some extent, it may solve the social problem. I have some instances from my

own place, where Harijan Christians are treated differently from the other Christians. Even in Christianity, there is no equality. There are separate burial grounds and separate place of worship for the Harijan Christians and other Christians. All these things continue even after those people have converted themselves to Christianity some three or four generations back. This happens in a place like Tiruchirappalli. Political parties also take sides. Those who are Caste Hindus go with their own section and so on. Not only the religious people, but even the political parties should share the responsibility for this sad state of affairs today.

In regard to the services, the burning question is about promotion. The Constitution provides for it. The Supreme Court ruling is there. But still, the Harijans do not get their quota in the services, in regard to promotion to higher posts. Now, there are two classes in the services. One is the Scheduled Castes and Scheduled Tribes and there is another class, namely, (O. C.) other classes. These people are organised against the Scheduled Castes and Scheduled Tribes. To run the administration in the Government is becoming difficult because of this whipping up of the caste feelings. So many reforms have taken place. So many reformers have preached. But still, casteism is getting deeper and deeper and worse and worse. We must examine why it is so. The

5 P.M.

basic thing is, the economic situation is becoming worse. Just as the Untouchability Act is on paper, MRTP and FERA also are of no good. In spite of these Acts rich is becoming richer and poor is becoming poorer. You cannot separate social reforms from economic reforms. Both must go together. Social equality can be achieved only if there is economic equality. In other religions, at least in name all are equal, but Hinduism is the only religion which sanctions untouchability. This is the speciality

[Shri M. Kalyanasundaram]

of Hinduism. Apart from *chaturvarnama* there is *panchama* also. So let those who want to defend Hindustan answer this question. Is it not a fact that Hinduism feeds on untouchability? Now Shankaracharya sends his emissary to these places, to Meenakshipuram. Can any Harijan approach or go near Shankaracharya for worshipping? Can a Harijan touch his feet for worshipping? Even a non-Brahmin cannot go before him. If he wants to garland him, he should send the garland through a Brahmin. Such is the concern for Hinduism. These are the religious heads who want to defend Hinduism. Now they are worried and they say all these things. Now, what should concern our nation is the way it is done. Let us not be afraid of Islam. There were the days in the past. What about Islam? Are they not killing each other in Bangladesh? Are they not killing each other in Iran and Pakistan? It is being treated as if Islam is unified religion, there is no difference, there is no killing. As far as I am concerned, all religions have become irrelevant for the way of life in this world. But because for more than 3 millennum people have been taught in a particular way about fate, about God, about birth after death, about *punyama* and *papama*, it is very difficult to get away from these superstitious ideas. Then, I think we should be vigilant against foreign infiltration, whether it is from America or through other countries, either through Christian missions or foreign missions or any other religious institutions. The Government must be careful. We do not want other countries to fish in troubled waters in our country. It is our internal affair and we have the capacity to deal with the internal situation. Nobody need interfere, nobody should be allowed to come in, but at the same time we should not overplay as if some Muslim institutions are inducing; it is an insult to Harijans. When they forego all these concessions granted by our Constitution, do you

think these institutions can offer them better incentives? It is not a correct approach to the problem. Some of these communal forces who want to use this for whipping up Hindu communalism hold conferences. What type of back-drop is shown? A map of India before Partion—i.e. including Pakistan, Bangladesh and our country—is shown, that that should be the end. What does it mean? To justify that, they are spreading the propaganda that some forces are trying to Islamise India. If Hinduism cannot sustain itself on its own, let it go. You cannot defend it this way. By bloodshed, you cannot build a religion, or defend a religion.

Now the danger is that these communal forces are using these conversions. Conversions there have been in Tamil Nadu earlier also. Even last year, some prominent man, a Harijan belonging to the Congress, got converted into a Muslim. Then nobody shouted about it. Now there is so much shouting, over-playing and over-doing, only to whip up Hindu communalism. That is the danger.

Coming to the point, what the Government should do, I would like to ask these Shankaracharyas, the heads of these religious maths, are they prepared to give lands to these tillers? All those tenants are Harijans. In Tamil Nadu alone, there are 6 lakh acres of land cultivated by Harijan tenants, belonging to these maths and temples. If the Government touches those lands these people shout. Are they prepared to give those lands and is the Government prepared to compensate for the...

SHRIMATI MARAGATHAM CHANDRASEKHAR (Nominated): They may be working on the land, but they do not possess the lands of the maths; the intermediaries possess them.

SHRI M. KALYANASUNDARAM: In Thanjavur, they are tenants. In some places what you say is correct.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Will you now conclude, please?

SHRI M. KALYANASUNDARAM: We have still got a large number of tenants who are Harijans. Land reforms are not properly implemented. They should get their lands; they should get their house-sites; economically they must be helped to come up. Those who are educated people, they have got their grievances. Those who are not educated, they have got different problems. These two have got different problems, and the Government owes a duty to attend to these problems. The Constitution provides for it. These things must be attended to more vigorously. The Commissioners are there and complaints are made. They go and investigate and send a report and they are satisfied. It is a challenge to all the democratic and secular forces in our country. Let all the parties take the responsibility. It is no use blaming one against the other. Let all the parties forget the electoral advantages alone that will come. Let us go to the people with the real desire to give confidence to these Harijans. What is needed is that they should be given confidence that they will be safe irrespective of whatever religion they pursue.

SHRI V. GOPALSAMY: Mr. Vice-Chairman, Sir, today is the birthday of that great statesman, dear 'Anna', who founded the DMK Party, who gave the clarion call to carry on the crusade against the caste system. With all fairness and sincerity, I would like to contribute to this discussion.

Sir, mass conversion has become the most controversial issue of 1981. But this is not a new phenomenon. Conversions have been taking place for all these years. The birth place of Shan-karacharya now has become the Christian fort in Kerala. The mass conversions which took place in Meenakshipuram in Tamil Nadu on 19th February, 1981, were highlighted by the press as if some bomb-shell has been thrown on Hindu religion. Immediately all the mathadhipatis, Sankaracharyas, sadhus and sanyasis raised their banner, readied their armoury and gave the slogan "Save Hinduism" "Invasion

of foreign money" and "influx of petrodollars" were wonderfully discovered by certain personalities irrespective of political affiliations—I repeat, by certain personalities irrespective of political affiliations—and also by some organisations. Is it true that petro-dollars have been the root cause for mass conversion in Meenakshipuram? Some of the Members in this august House have said that they visited Meenakshipuram. I humbly submit that I am a person who comes from that area. My village is hardly 13 miles from Meenakshipuram. I am a native of Tirunelveli district. Here is a cassette in which I have recorded the versions of all converts and non-converts and also the Hindus who belong to Meenakshipuram. If anybody is interested to hear about what has happened in Meenakshipuram, I can translate it for them. I have tape-recorded them in the cassette.

What is the view of the people who are living in Meenakshipuram? The people of Meenakshipuram village are well-settled. To a certain extent they are economically well off. (Interruptions).....

AN HON. MEMBER: You better play it. (Interruptions)...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): There is a certain procedure. You can't just place it on the Table of the House.

SHRI V. GOPALSAMY: If anybody is interested, I can translate it. The Home Minister himself visited. (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): I have gone there, I met them, I talked to them.

SHRI V. GOPALSAMY: That is why I am saying it I am coming to that point.

The people in Meenakshipuram village are economically well-settled. Many of them have their own lands and

[Shri V. Gopalsamy]

others are the tenants of the landlords. Honourable Members of this august House will be surprised to know that the Harijans in Meenakshipuram village themselves have established three Hindu temples with their own money and not with outside money. One Kali temple there is having property worth two lakhs of rupees. Even then they walked towards Islam. Actually, temples are built by Harijans in Meenakshipuram village but, even then, they walked towards Islam. When I put the question, "Are you eager to get Gulf jobs?" immediately they said, "Who told you? We are not for Gulf jobs. We have our own lands to till." "Then why have you changed your religion?" They said, "We are not at all prepared to bear the social indignities which have been practised on us all these centuries. We are not for that."

Sir, particularly, the rising generation of Harijans—the younger generation—is militant. So they have walked towards Islam. What is their argument? They say, "When we embrace Islam and when our children and grandchildren are called 'Gulam Mohammad' or 'Abdul Kader' they will escape from the stigma of being called Harijans." Not only that. The Harijans are already kept outside the fold of the Hindus. They are not called Hindus. We have distinguished them by calling them Harijans, apart from the caste Hindus. We are not calling them Hindus. We call them Harijans. But when they embrace Islam we say that much harm has been done to the Hindu fold.

There is another argument. When we say, "You will lose concessions, you will lose job opportunities, you will lose opportunities to get admission in colleges" they say, "We don't care for them. We want social respect and social status. We don't want any petty jobs in this country". This is their argument. There is a tremendous influence created in the minds of the Harijans.

I don't want to drag in any of the political personalities who visited that place, but I am compelled to say certain things because Dr. Bhai Mahavir, a learned Member, has expressed certain views. He said that because of some notorious smugglers and because of the counterfeit case, these people embraced Islam. Nothing doing, Sir. This statement was given by Mr. Vajpayee when he visited there. Because of their visit what happened? Thirty families have embraced Islam after their visit. When they wanted to protect the Hindu religion, what happened? And the other thing is that the Sankaracharya gave a statement which appeared in the press. The educated people there put the question to me, "Have you read the statement of the Sankaracharya, what he has said?" "Because these Harijans are poor, because they take hooch and other illicit liquor, they have to face the police wrath. That is why they have embraced Islam." That is the statement of the Hindu religious head. Actually the people are very much agitated. Where the Harijans are prepared to take out demonstrations, they consider these demonstrations as gimmicks. After three decades or more after Independence we are talking about *samabandibhojanam* and temple entry. When the Harijans enter the temple, are they treated equal to the caste Hindus? That is the question I would put before the Hindu zealots.

During the DMK rule in Tamil Nadu, we wanted to give equal status to the Harijans? That is why the Tamil Nadu Government during the DMK rule passed a legislation called The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Act, 1970 so that any person, irrespective of his caste, could become an *archaka* if he possessed the necessary knowledge and qualifications. Immediately, the zealots and fanatics of the Hindu religion were very much agitated. They rushed to the Supreme Court and filed a writ petition challenging the Tamil Nadu Act as an interference in the Hindu religion. A five-Judge Bench

gave its verdict. I would read excerpts from the judgment:

"....Any State action which permits the defilement or pollution of the image by the touch of an Archaka not authorised by the Agamas would violently interfere with the religious faith and practices of the Hindu worshipper in a vital respect and would, therefore, be *prima facie* invalid under Article 25(1) of the Constitution."

Sir, is the Constitution so sacred? Have we not amended the Constitution?

When the Harijan is not permitted to enter the sanctum sanctorum, when he is not permitted to enter the *garbagraha*, when he is not permitted to touch the Hindu idols, why do they advise them not to go over to Islam and remain with the Hindus? In the name of the caste system sanctioned by the Hindus over thousands of years, these Harijans were treated like dirt. When dogs, donkeys and buffaloes and pigs were permitted to enter the streets of the caste Hindus, they were not permitted to enter those streets. To get entry there leaders had to protest: then the leaders had to fight. If learned Mr. P. Ramamurti, the Marxist leader, had been present, he would have given any number of illustrations with Sanskrit shlokas supporting my case. Because time with me is short, I am not going into that. So we are not prepared to allow them to enter the temples, we are not prepared to treat them as equal with others. And then ultimately when they go over to Islam, we say: Oh, petro-dollars have come, foreign money has come. Where had these sadhus and sanyasis gone all these years?

Not only that. In this context, because the administration of the Tamil Nadu Government was referred to by the Mover of the Calling Attention, and also by some other learned Members, it would be very proper if I say that the Tamil Nadu Government has miserably failed to protect the Harijans in the State. This is not my

statement. (*Interruptions*) I am here to substantiate what I have said. (*Interruptions*) Please listen what I am going to say. When the religious heads Tankasi, a town nearby Meenakshipuram, one religious head, His Holiness Ramdoss Swamikal of Malaysia, who is himself a Harijan, said:

"....It cannot be denied that Harijans were harassed by the police. The AIADMK Government had turned a blind eye to the harassment..."

"The Hindu religion and its principles were mutilated by the actions of the Hindus and the Governments. The mutts and their heads were only preaching and unfortunately did not do anything for the upliftment of the Harijans." (*Interruptions*)

DR. (SHRIMATI) SATHIAVANI MUTHU: He says he is from Malaysia. How is this relevant? (*Interruptions*)

SHRI U. R. KRISHNAN: The speaker himself says that he comes from a place 30 miles from this place. Where was he at that time? (*Interruptions*)

SHRI V. GOPALSAMY: You cannot shout me down (*Interruptions*) Have they taken measures to protect the Harijans? When the DMK was in power, we constructed 40,000 houses and we gave them freely to the Harijans. When the AIADMK came to power, that whole scheme was thrown into the dust-bin. The scheme which was promulgated during the DMK rule was thrown into the dust-bin. Also I would like to say that even a Harijan girl, a 21 year-old girl by name Gyana-sundari, when she was working in the office of an AIADMK MLA... (*Interruptions*)

DR. (SHRIMATI) SATHIAVANI MUTHU: It is *sub judice*. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Are you on a point of order? Mr. Gopalsamy, please sit down. (*Interruptions*) Nothing is to go on record.

SHRI V. GOPALSAMY: *

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, nothing is going on record.

SHRI V. GOPALSAMY:*

DR. (SHRIMATI) SATHIAVANI MUTHU):

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Nothing is going on record. Mr. Gopalsamy, just a second. Will you kindly sit down? I am on my legs.

SHRI V. GOPALSAMY:

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, I am on my legs. Kindly take your seat.

SHRI M. KALYANASUNDARAM: On a point of order. I am raising a point of order.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): First I am on my legs. Mrs. Muthu, are you raising a point of order?

DR. (SHRIMATI) SATHIAVANI MUTHU: Yes.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): If you are raising a point of order, I will listen to the point of order. Otherwise I will submit that if you think Mr. Gopalsamy is talking irrelevant things, I cannot shut him out. I will request you not to interrupt. If you have got something to say, I will give you an opportunity later on.

DR. (SHRIMATI) SATHIAVANI MUTHU: My point of order is, he is referring to the murder of a girl aged 21 years. That case is in the court. It is *sub judice*. Only when it is decided in the court, he can say that the girl was murdered.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): All right. Mr. Kalyanasundaram, do you want to raise a point of order?

SHRI M. KALYANASUNDARAM: The incident about which the hon. Member said is *sub judice*. It is pending in the court. The Government is taking action. There are two versions. Now it is before the court.

Let us not involve ourselves in it. Further this is a very sensitive issue. If it is bad in Tamil Nadu, in no other State it is better. I can challenge that.

SHRI V. GOPALSAMY: That may be your view.

SHRI M. KALYANASUNDARAM: Let us not try to politicalise it. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Well, Mr. Gopalsamy, I will request you. You are entitled to have your say. But I will request you not to make it a debate between the DMK and the AIADMK. You know the sensitivities of the other Members also.

SHRI V. GOPALSAMY: I do not usually speak irrelevant things. When matters have been referred to in this House about the treatment of Harijans in Tamil Nadu... (*Interruptions*)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now, please conclude.

SHRI V. GOPALSAMY: When the Prime Minister has referred to it, when it has appeared in the press, how can it become *sub judice*? When the Prime Minister's letter appeared in the press saying, "Take immediate proper action...", what is *sub-judice* about it? There cannot be a point of order on that. When that girl was found dead in the office of the AIADMK MLA, and it was brought to the notice of the public...

DR. (SHRIMATI) SATHIAVANI MUTHU: For that you go and fight it in the court, I don't mind. But the matter is *sub judice* and you cannot raise it here...

SHRI V. GOPALSAMY: What is your reply? What happened to that housing programme? What happened? Forty thousand houses were built during our regime and they were given freely. What happened to that programme?...

SHRI SADASHIV BAGAITKAR (Maharashtra): On a point of order...

*Not recorded.

SHRI V. GOPALSAMY: What happened to that housing programme? What did you do with that scheme?...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, he is on a point of order. Please sit down.

SHRI V. GOPALSAMY: *

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Reporters, don't record of what Mr. Gopalsamy says.

SHRI V. GOPALSAMY:

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, please sit down. He is on a point of order.

SHRI DHARAMAVIR: Sir, on a point of order...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, please sit down. I have to listen to the two points of order.

SHRI V. GOPALSAMY:

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Gopalsamy, please sit down for a moment and listen to me. It is rather surprising the way it is happening now. Let me first point out, when this Calling-Attention debate was admitted, it was decided that Members would speak with restraining voice and would not introduce controversies which might defeat the very purpose of the debate. I would request, Mr. Gopalsamy, you have made your point, let us not carry it to the extreme position of scoring a point or making it an issue between DMK and AIADMK, what DMK did or what AIADMK did. I would request you kindly to confine yourself to the main sphere of the debate. Meanwhile, there are two points of order and I would like to hear them.

SHRI SADASHIV BAGAITKAR: My point of order is, the subject-matter of the Calling-Attention...

DR. RAFIQ ZAKARIA (Maharashtra): He has already ruled on that.

श्री सदाशिव बागईतकर : आप वहाँ से क्यों रुलिंग दे रहे हैं। वहाँ बैठिये, फिर अपनी रुलिंग दीजिये। बीच में आप क्यों आ रहे हैं ?

उपसभाध्यक्ष (श्री दिनेश गोस्वामी) :

आप चेयर को एड्रेस कीजिये।

SHRI SADASHIV BAGAITKAR: The subject-matter of the Calling-Attention is a limited one in the sense that no State policy, no Ministry, no statement or utterance of Ministers, is involved in the debate. If any such thing is to be mentioned, it can be discussed or mentioned only in a limited way. Therefore, I think considering the seriousness of the subject-matter I would request the friends from Tamil Nadu to keep that in mind and not bring any party politics in it; otherwise, the subject-matter of the Calling-Attention will be distorted...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): All right, I have got your point, please sit down. Now, the other honourable Member, do you want to say the same thing?

SHRI DHARMAVIR: Yes...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): That is all right then. In fact that is the very request that I was making to Mr. Gopalsamy and others. The point is that normally the Chair does not rule out something on the point of relevance. But if you want to say something about Tamil Nadu, as the Calling-Attention has been framed, I cannot say that it cannot come in. But as it was already agreed that this is a very sensitive subject and

*Not recorded.

[Shri Dinesh Goswami]

it will be treated with seriousness and responsibility, I would request the Members from Tamil Nadu, Mr. Gopalsamy and others, to come to the main subject, because, I think this is not really a question only of Tamil Nadu; we are facing the problem all over the country. Therefore, Mr. Gopalsamy, please conclude now.

SHRI V. GOPALSAMY: Mr. Vice-Chairman,...

SHRI K. K. MADHAVAN: Sensitivity is not for Harijans. It is for others...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I said the subject is sensitive. The subject is not 'Harijans'. Yes, Mr. Gopalsamy, please conclude.

SHRI V. GOPALSAMY: Now, what are the solutions for this problem and how to stop this exodus? I am not a person who is very much concerned to protect Hinduism. If the religious heads of the Hindu religion want to do something, instead of speaking about foreign aid, let them reform the religion. That is the point. Otherwise, Meenakshipuram will be repeated in every hamlet and village. That is the problem. Our country being a secular State, everybody has got the right to follow any religion or any faith. It is not proper to call them anti-national. The question of anybody being anti-national does not arise at all, because in a secular State they have every right to follow any religion of their choice. This has become a sensitive matter because the press has magnified it. As the saying goes 'all roads lead to Rome', now all the roads lead to Meenakshipuram. All people visit Meenakshipuram and Meenakshipuram has achieved some international significance.

Sir, I hope that the points I have raised would be considered by the Home Minister. With these words I conclude my speech.

شری سید احمد ہاشمی : جناب

وائس چہر مہن صاحب یہ مہذا

کشی پرورم کا جو مسئلہ ہے یقینی

طور پر آج وہ صرف تامل ناڈو کا

مسئلہ نہیں رہ گیا بلکہ پرورے

ہندوستان کا مسئلہ بن گیا ہے

لیکن مذہبی سمجھ میں یہ بات

نہیں آئی کہ اگر کانستی تپوشن

میں یہ گارتی ہے ۔ ہمارے آگہنی

دستور میں یہ گارتی ہے کہ ہندوستان

کے ہر شہری کو کسی بھی مذہب

کسی بھی فیتہ ، عقیدہ پر چلنے

کا اختیار ہے تو مہذاکشی پرورم

یا ہندوستان کے کسی حصہ میں

بھی چاہے وہ آدیوہزل کلورشن ہو

یا ماس کلورشن ہو آخر اس کے

اوہو انڈا چلتن اور اتلی بے چھلی

کہوں ہے ۔ میں نے جو کچھ اب

تک سنا ہے اور اس ہاؤس میں

جو بات چل رہی ہے تو اس

سے اندازہ ہوتا ہے کہ مسئلہ یہ

ہے اور یہ چلتن اس لئے ہے کہ

ایک شخص جو کسی فیتہ و عقیدہ

کا ماننے والا تھا اس نے ایذا مذہب

چیلنج کر دیا اور مسلمان ہو گیا

اس ملک کے اندر کچھ لوگ ہیں

یا کچھ طاقتیں ایسی ہیں جو ہر

ایک مسئلہ کی تصویر اس طریقہ

سے دکھانا چاہتے ہیں کہ جس

سے ملک کے مختلف جگہوں پر

دھلے والوں کے اندر نفرت اور آپس

میں دشمنی اور آپس میں عداوت

پیدا ہو اور یہ ایک مہلکشی پورم کی مثال ہی نہیں ہے بلکہ اگر کہیں فرقہ دارانہ فساد ہوں اور وہاں پر مسلمان مارے جائیں مسلمان لوگے جائیں تو یہی ان پر ہی الزام آتا ہے کہ ان بیچارے مظلوم مسلمانوں نے ہی فساد اس لئے کرائے تاکہ وہ خود مارے جائیں۔ اسلئے مہلکشی پورم کے اندر یہی ایسی چیزیں نکالنے کی کوشش کی جا رہی ہے جس میں مسلمانوں پر الزام رکھا جا سکے اور بالکل اسکی مثال ایسی ہی ہے جیسے کسی شاعر نے ایک شعر میں کہا ہے کہ ...

جب کوئی فتنہ زمانے میں اٹھتا ہے:
وہ اشارے سے بتا دیتے ہیں تربیت میدی

تو کوئی بھی قصہ ہو اس کے اندر یہ ضروری ہے کہ اس میں اسلام اور مسلمانوں کے نام کا ضرور استعمال کیا جائے اور ان کے نام کو پیتو قرار کے ساتھ جوڑا جا سکے مثال کے طور پر مہلکشی پورم کے واقعہ میں میں نہیں جانتا اس تفصیل کے اندر کہ ہڈو سوسائٹی کے اندر انکی اپنی کہا صورت حال ہے یہ دوستوں نے ابھی بتایا ہے۔ جسکے نتیجہ کے اندر آج ہریجن اس بات کے لئے مجبور

ہیں کہ وہ اسلام و قبول کریں میں اس بحث میں نہیں جاتا اور میں اس تفصیل میں نہیں جاتا کہ ہڈوستان کی آزادی کے 35 برسوں بعد بھی آج کوشش یہ ہے کہ ہریجنوں کے کانوں میں وید کے شبد نہ پڑیں آج بھی کوشش یہ ہے کہ اس کے کان کھٹا کے الفاظ نہ سلیں۔ آج بھی اگر اس کے قدم مندر کی طرف اٹھتے ہیں تو آج بھی اس کے قدموں کو گتلی کی کوشش کی جاتی ہے۔ تو میں ان تفصیلات میں نہیں جاتا۔ ابھی ہمارے دوست نے بتایا کہ تامل ناڈو کے ہریجن محض اس بناء پر اسلام نہیں لا رہے ہیں کہ وہ غریب ہیں مزدور ہیں کھانے پہلنے کو ان کو سامان نہیں ہیں نہیں آج تامل ناڈو میں جس علاقے کا تذکرہ ہے ہمارے دوست نے بتایا کہ وہ لوگ ایسے ہیں جو خوشحال بھی ہیں تعلیم یافتہ بھی ہیں اور اکونک کلمیشن انکی اتلی اونچی ہے کہ چاہیں تو وہ دو چار مندر بھی تعمیر کرا سکتے ہیں۔ لیکن اسکے باوجود ظاہر ہے کہ کوئی انسان سہلے ریڑھیکٹ رکھنے والا اس بات کو برداشت نہیں کر سکتا کہ محض اس لئے کہ کوئی شخص دات میں اونچا ہو اسکے سامنے وہ کھڑے اتار کر چلے۔ کوئی انسان اس

[شری سید احمد ہاشمی]

بات کو برداشت نہیں کر سکتا کہ زندگی میں تو زندگی میں ذلت سہی لیکن مرنے کے بعد بھی یہ ذلت سہیں کہ اسکا جنازہ یا لاش کو لیجانا ہو تو وہ لاش بھی کسی دوسرے راستہ سے شمشان گھاٹ لیجائی جائے تاکہ کسی اونچی ذات والے کی نگاہ اسکے اوپر نہ پڑے۔ تو ظاہر ہے کہ جوسا کہ ابھی ہمارے دوست نے کہا کہ انکا شمشان گھاٹ بھی الگ — ہمیں آج بھی یہاں ہے بچپن کا وہ واقعہ کہ ہم لوگ کبھی ایلچی چوٹی سی بستی میں اکر کلوہیں کے اوپر پانی بہرنے جاتے تھے تو میں نے دیکھا کہ وہ ہریجن بوجھارے پیوے اپنے بچوں کو لوکر کے بڑی عاجزی کرتے تھے کسمندو سے۔ وہ ہندو ہے لہذا مسلمان سے بھی پانی نہیں لے سکتا کہ وہ ہندو ہوں جو پانی بہہ رہے ہیں وہ پانی انکے گھڑے کے اندر ڈال دیں اور ان بھجاریوں کے گھڑے کبھی کبھی آدھے آدھے کھلتے ایک کھلتے تک دھوپ میں گھڑے ہونے کے بعد مذاق کے اندر یا تفریح کے اندر پھوڑ دیئے جاتے تھے تو ظاہر ہے کہ میں و مہودے تفصیل میں نہیں جانا چاہتا ہوں لیکن میں اس بات کو کہتا چاہتا ہوں کہ وہاں پر میلانکشی پرور میں اسلام لانے کا یا ہندوستان کے اور

دوسرے حصوں میں اسلام لانے کا واقعہ صرف اتنا ہے۔ میں کہتا ہوں کہ اس کا ایک ہی کارن ہے کہ وہ کمزوری جس کا تذکرہ ہمارے دوستوں نے کیا میں ان باتوں کو دھرانہ نہیں چاہتا ہوں لیکن ایک بنیادی بات کہ وہ مساوات وہ برابری جو آج تعلیم یافتہ ہونے کے باوجود آج اقتصادی اور معاشی طور پر اونچا اٹیہ جانے کے باوجود وہ حاصل نہیں کر سکے آج ان کا دل تپ رہا ہے بے چین ہو رہا ہے میں نہیں مانتا اس بات کو کہ اسلام کے کسی چارم کے اندر وہ آئے۔ اسلام کے چارم میں نہیں اس لئے کہ اسلام ایک مکمل مذہب ہے لیکن بنیادی طور پر اس میں ایک خدا کی تعلیم اور رسول کا اقرار ہے وہ ایک خدا یا توحید کے ماننے کے لئے وہ محض اس لئے کہ اس میں چارم ہے مساوات اور برابری کا یہ وہ چارم ہے جو ان کو مجبور کر رہا ہے کہ وہ اسلام کو اپنائیں۔

لیکن میں ایک بات اور عرض کر رہا تھا کہ وہاں پر میلانکشی پرور کے اندر بھی تلاش ہو رہا ہے کہ اس کے اندر کونسورسیسی ہے مسلمانوں کی سازش ہے اس کے اندر پیٹرو ڈالر ہے اس کے اندر باہر کا روپیہ ہے اور مجھے حیرت ہے کہ اس ملک کے وہ کمونل فرقہ پرست عناصر جن کو یہ کہنا ہی چاہئے تھا اور وہ اسے موقع

کی تلاش میں دھتے بھی ہوں اور کہتے ہوں - لیکن مجھے حیرت ہے کہ ہماری سیکولر گورنمنٹ جو ہمارے سیکولر ائٹھنیا لوجی سے ایسے کو مت کرتی ہے وہ بھی سہولگی اور مدد کار بن گئی ہے ان فرقہ پرستوں کی جو یہ کہتے ہوں کہ اس کے اندر پیٹرو ڈالر کا ہاتھ ہے یا کوئی فارن کونسپیریسی ہے یا اس کے اندر مسلمانوں کی کونسپیریسی ہے میں نے یہ بات اس لئے کہی کہ ابھی بچے دنوں ہمارے سامنے جو پیرس اسٹیٹمنٹ آیا ہمارے ہوم منسٹر صاحب کا اس میں ہوم منسٹر صاحب نے بالکل کھلے الفاظ کے اندر پیٹرو ڈالر اور کونسپیریسی کا اعتراف کیا - میں کہتا ہوں کہ ہماری ہوم منسٹری حیرت ہے کہ اگر وہ انٹی بے خبر ہے کونسپیریسی اور دوسرے فارن مٹی کے انفلیشن سے اور اس بھاؤ سے تو وہ ملک کی سیکوریٹی اور ملک کا تحفظ کس طریقہ سے کر سکتی ہے مجھے حیرت ہے - ہم قہرماندہ کریں گے اس بات کے کہ اگر ہوم منسٹر کی نالجی میں یہ بات ہے تو ان لوگوں کا نام لیں ان لوگوں کو بتائیں کہ فلاں فلاں ذرائع سے روپے آئے اتنے آئے - لیکن یہ عجیب و غریب بات ہے کہ ایک ایسی کہانی جو ہمارے فرقہ پرست بتلا رہے ہوں کہ بھار کے مدرسہ کے اندر فلاں شیعہ گمے آد انہوں نے تھیں

ہیلتھس لاکھ دیا - بھار میں تو کوئی کلورشن نہیں ہوا ہے لیکن کلورشن مینڈا کشتی پورم میں ہو رہا ہے تو اس طرح کی کہانوں کو اگر ہماری سیکولر گورنمنٹ مدد دیتی رہی تو مہری سمجھہ میں نہیں آتا ہے کہ آخر فرقہ پرست کا ملبہ کسے بند کیا جا سکتا ہے آج بھی میں یہ کہتا ہوں کہ اس ملک کے اندر کیا روزانہ ہریجنوں کے اوپر مظالم نہیں ہو رہے ہیں - اسی ساؤتھ کے اندر تامل ناڈو میں ساؤتھ اڑکات کے قسٹرکٹ کے پیلڈم علاقہ میں تو ٹولار گاؤں کے اندر دو سو ہریجنوں کی بستی کو جلا دیا گیا - ہمارے ملک کا ضمیمہ نہیں جاگا - اس پر دل نہیں دکھا میں نے خود اس کے اوپر کالنگ اٹھیشن دیا تھا - لیکن وہ کالنگ اٹھیشن منظور نہیں ہوا اور روزانہ ہمیں کسی دن کا بھی اخبار کھلا دیجئے جس کے اندر ہریجنوں کے اوپر انیماچار اور مظالم اور تہصرہ نہ ہو - کوئی خبر اور نیوز نہ ہو ہریجنوں کے اوپر - ایسا کسی روز کا کوئی نیوز پتھر نہیں ہو گا جس کے اندر ایسی خبر نہ ہو لیکن ہمارے ملک کا ضمہر جاگتا نہیں ہے وہ اس کا حامی ہو چکا ہے -

ہاں اس کو دکھ ہوتا ہے اس کو بے چیلوی ہوتی ہے اس بات کے اوپر کہ ہریجن مسلمان کھوں ہو

[شری سہد احمد ہاشمی]

رہے ہیں وہ کانستی تپوشن گارنتی کی بات اور ضمانت وہ سب ختم ہو جاتی ہے - حالانکہ میں کہتا ہوں کہ عجیب و غریب بات ہے کہ اس ملک میں ہریجنوں کو لالچ دیئے کی بات کی جا رہی ہے کہ ہریجنوں کو سو پانچ سو روپیہ میں بک کیا - جہاں پر آج مسلمان یا اسلام کے ماننے والے آج خود پناہ ڈھونڈ رہے ہیں آج وہ خود بے پناہ ہیں ان کو پناہ نہیں مل رہی ہے ہمارے یہاں مکوانہ صاحب بھتے ہیں ان کی استیغیت کے اندر آج گیارہ مہینے سے کودھرا کے اندر فساد جاری ہے - آج ہی بڑودہ کی خبر آگئی کہ فساد رہاں کلتھیلو ہے - کوئی کنٹرول نہیں ہے اور فساد بڑھتا جا رہا ہے آج مسلمان اس ملک کے اندر اسلام ماننے والے خود بے پناہ ہو رہے ہیں - لیکن عجیب و غریب بات ہے کہ اس بے پناہی کے عالم میں شامل ہونے کے لئے کچھ لوگ جلد پھوسوں کے لئے بک رہے ہیں حیثیت کی بات ہے یہاں تو ہم خود بے پناہ ہو رہے ہیں اور اس کے باوجود میں خود یہی کہونگا (Time bell rings) میں ایک دو باتیں اور کہونگا - میں زیادہ وقت نہیں لونگا -

آج سیکولرزم کی دھائی دی ہو چکا رہی ہے - لیکن سیکولرزم کے نام کے اوپر اسکا رائے لہشن کیا جا رہا ہے - اگر سیکولرزم ہے اس ملک کے اندر - تو پھر کوئی ہلندو ہوتا ہے - کوئی مسلمان ہوتا ہے ہمیں چلتا کی کوئی ضرورت نہیں ہے - لیکن میں یہ دیکھ رہا ہوں کہ ایڈمنسٹریشن اسٹیٹ گورنمنٹ تو اسٹیٹ گورنمنٹ ایڈمنسٹریشن گورنمنٹ پریشان ہے اور ابھی پچھلے دنوں کانپور کے اندر ایک نیچر آئی کہ وہاں اتنے ہزار ہریجن مسلمان ہونے والے ہیں تو انڈیڈیشن کی گورنمنٹ حرکت میں آگئی - میں کہونگا کہ کیا یہ سیکولرزم کے مطابق ہو رہا ہے - گورنمنٹ حرکت میں آگئی اور ان تمام لوگوں کو بتا دیا گاؤں پر اور کانپور کے اندر گرفتار کر لیا گیا انکو ہراس کیا گیا - اور طرح طرح سے پریشان کیا گیا - کیا یہی سیکولرزم ہے جسکی ہم دھائی دیتے ہیں -

†[श्री संदय अहमद हाशमी : जनता वाइस चेरमैन साहब यह मीनाक्षीपुरम का जो मसला है यकीनी तौर पर आज वो सिर्फ तमिलनाडु का मसला नहीं रह गया है बल्कि पूरे हिन्दुस्तान का मसला बन गया है । लेकिन मेरी समझ में यह बात नहीं आती कि अगर कांस्टीट्यूशन में यह गारंटी है, हमारे आयनी दस्तूर में यह गारंटी है कि हिन्दुतान के हर शहरी को किसी

भी मजहब, किसी भी फ़ैस, अकोदा पर चलने का अख्तियार है तो मोनाक्षीपुरम् या हिन्दुस्तान के किसी हिस्सा में भी चाहें वो इंडीविजुवल कंवर्शन हो या मास कंवर्शन आखिर इसके ऊपर इतनी चिंता और बेचैनी क्यों है। मैंने जो कुछ अब तक सुना है और इस हाऊस में जो बात चल रही है तो इससे अन्दाजा होता है कि मसला यह है और यह चिन्ता इसलिए है कि एक शख्स जो किसी फ़ैस, अकोदा का मानने वाला था उसने अपना मजहब चेंज कर दिया और मुसलमान हो गया। मुल्क के अन्दर कुछ लोग हैं या कुछ ताकतवादी हैं जो हर एक मसला की तस्वीर इस तरीका से दिखाना चाहते हैं कि जिससे मुल्क के मुख्तलिफ जगहों पर रहने वालों के अन्दर नफरत और आपस में दुश्मनी और आपस में अबावत पैदा हो और यह एक मोनाक्षीपुरम् को मिसाल हो नहीं है बल्कि अगर कहीं फिर-कावराना फसाद हो और वहां पर मुसलमान मारे जायें, मुसलमान लूटे जाएं तो मुसलमान बरबाद किए जायें तो भी इन पर यही इलजाम आता है कि इन बेचारे मुसलमानों ने मजलूम हो फसाद इसलिए कराए ताकि वो खुद मारे जाएं। इसलिये मोनाक्षीपुरम् के अन्दर भी ऐसी चोजें निकालने की कोशिश की जा रही है जिसमें मुसलमानों पर खुद इलजाम रखा जा सके और बिल्कुल इसकी मिसाल ऐसी है—जैसे किसी शायर ने एक शेर में कहा है कि...

जब कोई फितना जमाने में नया उगता है।
वो इशारे से बता देते हैं तुरबत मेरी ॥

कोई भी किस्सा हो इसके अन्दर यह जख़री है कि इसमें इस्लाम और मुसलमानों के नाम का ज़रूर इस्तेमाल किया जाये।

और इनके नाम को पेट्रो-अरब डालर के साथ जोड़ा जा सके। मिसाल के तौर पर मोनाक्षीपुरम् के वाक्या में मैं नहीं जाता इस तफसील के अन्दर कि हिन्दू सोसायटी के अन्दर उनकी अपनी क्या सुरतेहाल है, यह दोस्तों ने अभी बताया है। जिसके नतीजा के अन्दर आज हरीजन इस बात के लिए मजबूर हैं कि वो इस्लाम को कबूल करें। मैं इस बहस में नहीं जाता और मैं इस तफसील में नहीं जाता कि हिन्दुस्तान की आजादी के 35 वर्षों बाद भी आज कोशिश यह है कि हरिजनों के कानों में वेद के शब्द न पड़ें। आज भी कोशिश यह है कि इसके कान गीता के अलफाज न सुनें। आज भी अगर इसके कदम मन्दिर की तरफ उठते हैं तो आज भी इसके कदमों को काटने की कोशिश की जाती है। तो मैं इन तफसीलात में नहीं जाता। हमारे दोस्त ने बतलाया कि तामिलनाडु के हरिजन महल इस बिना पर इस्लाम नहीं ला रहे हैं कि वो गरीब हैं, मजबूर हैं, खाने, पहनने को इनको समान नहीं है, नहीं, आज तामिलनाडु में जिस इलाके का तफसरा है हमारे दोस्त ने बताया कि वो लोग ऐसे हैं जो खुशहाल भी हैं, तालीम याफ़ता भी हैं और इकनामिक कंडीशन उनकी इतनी ऊंची है कि चाहें तो वह दो चार मंदिर भी तामीर करा सकते हैं। लेकिन इसके बावजूद जाहिर है कि कोई इंसान सेल्फ रिस्पेक्ट रखने वाला इस बात को बर्दाश्त नहीं कर सकता कि महज इसलिए कि कोई शख्स जात में ऊंचा हो इसके सामने वह कपड़े उतार कर चले। कोई इंसान इस बात को बर्दाश्त नहीं कर सकता कि जिन्दगी में तो जिन्दगी में जिल्लत ही लेकिन मरने के बाद भी यह जिल्लत सहें कि उसका जनाजा या लाश को ले जाता होता वो लाश भी किसी दूसरे रास्ता से

शमशान घाट ले जायो जाए ताकि किसी ऊँची जाती वाले को निगाह उसके ऊपर न पड़े तो जाहिर है कि जैसा कि अभी हमारे दोस्त ने कहा है कि इनका शमशानघाट भी अलग । हमें आज भी याद है बचपन का वो वक़्त कि हम लोग कभी अनो छोटी-सी बस्ती में अगर कुएं के ऊपर पानी भरने जाते थे तो मने देखा कि वो हरिजन बेचारे प्यासे अपने बच्चों को लेकर वही आजजी करते थे कास्ट हिन्दु से वो हिन्दु है लहजा मुसलमान से भी पानी नहीं ले सकता कि वो हिन्दु हैं जो पानी भर रहे हैं वो पानी उनके घड़े के अन्दर डाल दें और उन बेचारों के घड़े कभी कभी आधे आधे घंटा, एक घंटा तक धूप में खड़े होने के बाद मजाक के अन्दर या दफरो के अन्दर फोड़ दिए जाते थे तो जाहिर है कि मैं महोदय तफ़्सील में नहीं जाना चाहता हूं लेकिन मैं इस बात को कहना चाहता हूँ कि वहां पर मोनाक्षोपुरम् में इस्लाम लाने का या हिन्दुस्तान के ऊपर और दूसरे हिस्सों में इस्लाम लाने का वाक्या सिर्फ इतना है मैं कहता हूँ कि उसका एक ही कारण है कि वो कमजोरियाँ जिसका तज़क़ा हमारे दोस्तों ने किया । मैं उन बातों को दोहराना नहीं चाहता हूँ लेकिन एक बुनियादी बात कि वो मसावात वो बराबरी जो आज तालीमपाठ होने के बावजूद आज इक्तासादी और मुआशी तौर पर ऊँचा उठ जाने के बावजूद जो हासिल नहीं कर सके, आज उनका दिल तड़फ़ रहा है, बेचैन हो रहा है । मैं नहीं मानता इस बात को कि इस्लाम के किसी चार्म के अन्दर वो आते । इस्लाम के चार्म में नहीं इसलिए कि इस्लाम एक मुकम्मल मजहब है लेकिन बुनियादी तौर पर इसमें एक खुदा की तालीम और रसूल का इकरार है । वो एक खुदा या तोहोद के मानने के लिए नहीं, वो मजहब इसलिए

कि इसमें चार्म है, मसावात और बराबरी का यह वो चार्म है जो उनको मजबूर कर रहा है कि वो इस्लाम को अपनाएं ।

लेकिन मैं एक बात और अर्ज कर रहा था कि वहां पर मोनाक्षोपुरम् के अन्दर यही तलाश हो रहा है कि इसके अन्दर कंस्प्रेसी है, मुसलमानों की साजिश है इसके अन्दर पेट्रो-डालर है, इसके अन्दर बाहर का हथिया है और मुझे हैरत है कि इस मुल्क के वो कम्युनल फिरका-परस्त अनासर जिनको यह कहना हो चाहिए था और वो ऐसे मौका की तलाश में रहते भी हैं और कहते हैं लेकिन मुझे हैरत है कि हमारी सेक्यूलर गवर्नमेंट जो हमारी सेक्यूलर आइडियोलॉजी से अपने को कमिट करती है । वह भी सहयोगी और मददगार बन गयी है । इन फरका-परस्तों की जो यह कहते हैं कि इसके अन्दर पेट्रो-डालर का हाथ है या कोई फारेन कंस्प्रेसी है या इसके अन्दर मुसलमानों की कंस्प्रेसी है । मैंने यह बात इसलिए कही कि अभी पिछले दिनों हमारे सामने जो प्रेस स्टेटमेंट आया, हमारे होम मिनिस्टर साहब का । इसमें होम मिनिस्टर साहब ने बिल्कुल खुले अलफाज के अन्दर पेट्रो-डालर और कंस्प्रेसी का एतराफ किया । मैं कहता हूँ कि हमारी होम मिनिस्टरी हैरत है कि अगर वो इतना बेखबर है कंस्प्रेसी और दूसरे फारेन मनो के इन्प्लेक्शन से और इस वहाब से तो मुल्क की सिक्कुरिटो और मुल्क का ताफूज किस तरीका से कर सकती है, मुझे हैरत है । हम डिमांड करेंगे इस बात की कि अगर होम मिनिस्टर की नज़रों में यह बात है तो उन लोगों का नाम लें, उन लोगों को बताएं कि फलां-फलां जगहों से हथिये आए, इतने आए । लेकिन यह अजीबो-गरीब बात है कि एक ऐसी कहानी जो हमारे फिरकापरस्त बतना रहे है कि

बिहार के मदरसा के अन्दर फलों शेख गए तो उन्होंने 30, 35, लाख दिया। बिहार में कोई कनवर्शन नहीं हुआ है लेकिन कनवर्शन मोनाक्षोपुरम में हो रहा है तो इस तरह को कहानियों को अगर हमारी सेंट्रल गवर्नमेंट मदद देती रहे तो मेरी समझ में नहीं आता है कि आखिर फिरकापुस्त का मुंह कैसे बंद किया जा सकता है। आज भी मैं यह कहता हूँ कि इस मुल्क के अन्दर क्या रोजाना हरिजनों के ऊपर मजालम नहीं हो रहे हैं। इसी साउथ के अन्दर तमिलनाडु में साऊथ आरकाट के डिस्ट्रिक्ट के पोनाडम इलाका में तौलार गांव के अन्दर 200 हरिजनों को वस्ती को जला दिया गया। हमारे मुल्क का जमोर नहीं जागा। इस पर दिल नहीं दुःखा। मैंने खुद इसके ऊपर कालिंग एटेंशन दिया था लेकिन वो कालिंग एटेंशन मंजूर नहीं हुआ और रोजाना हमें किसी दिन का भी अखबार दिखला दोजिए जिसके अन्दर हरिजनों के ऊपर अत्याचार और मजालिम और तपसरा न हो। कोई खबर और न्यूज न हो हरिजनों के ऊपर। ऐसे किसी रोज का कोई न्यूजपेपर नहीं होगा जिसके अन्दर ऐसे खबर न हो। लेकिन हमारे मुल्क का जमोर जागता नहीं है और वो इसका आदी हो चुका है।

हां इसको दुःख होता है इसको बेचैनो होता है इस बात के ऊपर कि हरिजन मुसलमान क्यों हो रहे हैं। वह कांस्टोटयूशन गारंटी की बात और जमागत वह सब खत्म होती जाती है हालांकि मैं कहता हूँ अजीबोगरीब बात है कि इस मुल्क में हरिजनों को लालच देने की बात को जा रही है कि हरिजन 200,500 रुपया में बिक गया। जहां पर आज मुसलमान या इस्लाम को मानने वाले आज खुद पनाह बूढ़ रहे हैं,

आज वो खुद बेपनाह हैं, इनको पनाह नहीं मिल रही है। हमारे यहां मकवाणा साहब बैठे हैं उनकी स्टेट के अन्दर आज 11 महोनों से गोधरा के अन्दर फिसाद जारी है। आज हो बड़ौदा की खबर आ गयी है कि फिसाद वहां कांटोन्यू है, कोई कंट्रोल नहीं है और फिसाद बढ़ता जा रहा है। आज मुसलमान इस मुल्क के अन्दर इस्लाम मानने वाले खुद बेपनाह हो रहे हैं। लेकिन अजीबो गरीब बात है कि इस बेपनाही के आलम में शामिल होने के लिये कुछ लोग चन्द पैसे के लिए बिक रहे हैं। हैरत की बात है यहां तो हम खुद बेपनाह हो रहे हैं और इसके वावजूद मैं खुद यही कहूंगा (समय की घंटी) मैं एक दो बातें और कहूंगा। मैं ज्यादा वक्त नहीं लूंगा।

आज सेक्यूलरिज्म की दुहाई दी जा रही है। लेकिन सेक्यूलरिज्म के नाम के ऊपर इसका वायलेशन किया जा रहा है। अगर सेक्यूलरिज्म है इस मुल्क के अन्दर तो फिर कोई हिन्दू होता है, कोई मुसलमान होता है हमें चिन्ता की कोई जरूरत नहीं है। लेकिन मैं देख रहा हूँ इंटायर स्टेट गवर्नमेंट तो स्टेट गवर्नमेंट, एंटायर सेंट्रल गवर्नमेंट परेशान है और अभी पिछले दिनों कानपुर के अन्दर एक न्यूज आयी कि वहां इतने हजार हरिजन मुसलमान होने वाले हैं तो उत्तर प्रदेश को गवर्नमेंट हरकत में आ गयी। मैं कहूंगा कि क्या यह सेक्यूलरिज्म के मुताबिक हो रहा है। गवर्नमेंट हरकत में आ गई और इन तमाम लोगों को बनारस, गाजीपुर और कानपुर के अन्दर गिरफ्तार कर लिया गया। उनको हैरास किया गया और तरह तरह से परेशान किया गया। क्या यही सेक्यूलरिज्म है जिसकी हम दुहाई देते हैं।]

ن سید شہاب الدین .. ایس -
ایس - اے - مہن ...
†[श्री संयद शहाबुद्दीन : एन० एस०
ए० में . . .]

उपसभाध्यक्ष (श्री विमेश गोस्वामी) :
हाशमी जी साक्षात् कीजिए ।

श्री सुद احمد हाशमी : मہن یہ

کہہ رہا ہوں کہ خود کورنٹنگ آف
انڈیا ہریجنوں کو لالچ دے رہی تھی
یہ کلسیشن کیا تھی یہ مراعات کیا
تھیں - جو ہریجنوں کا رزرویشن تھا -
وہ رزرویشن اس درجہ سے تھا کہ جناب
اگر آپ ہندو رہیں گے تب تو رزرویشن
قائم ہے اور اگر ہندو نہیں رہیں گے
تو رزرویشن قائم نہیں رہے گا - تو میں
کہوں گا کہ یہ کون رشوت دے رہے
تھے - یہ مسلمان رشوت نہیں دے
رہے تھے - لیکن آج وہ اس رشوت کو
چھوڑ کر کے اس کلسیشن کو چھوڑ
کر کے اگر اسلام کو قبول کر رہا ہے تو
اس کا مطلب یہ ہے کہ یہ مسئلہ
اس درجہ کا نہیں ہے کہ آپ یہ کہہ
کر نکل جائیں کہ اس کے پیچھے
پیٹرو ڈالر ہے یا کہ چار سو پانچ سو
روپیہ کے عوض کوئی ہریجن بک
رہا ہے میں سمجھتا ہوں کہ یہ
ہریجن کا ایمان ہے توہین ہے - میں
اپنی بات کو ختم کرتے ہوئے کہوں گا
کہ حکومت کو چاہئے کہ وہ ماحول
جو بدگمانی کا اس ملک کے اندر
اخبارات کے ذریعہ سے یا فرقہ پرستوں

کے ذریعہ پھیلایا جا رہا ہے ان کے
متعلق درتوک بھان دے ، صاف
وضاحت کرے اور ان بدگمانیوں کو
دور کرنے کی کوشش کرے ورنہ اس
کے خود اپنے رویہ سے اور فرقہ پرستوں
کی پھیلانی ہوئی ان خدشوں سے
بدگمانیاں پھیل رہی ہیں جس سے
قومی اتحاد خطرے میں پڑ رہا ہے -
اس لئے میں عرض کروں گا کہ اس
مسئلہ کے اندر مددیں انڈیا کہہ دیں
کہ وہ لالچ سے یا پیٹرو ڈالر کی لالچ
کی ترغیب سے مسلمان ہو رہے ہیں
یہ غلط ہے - اور میں سمجھتا ہوں
کہ اگر کوئی ایسا کلہرٹ ہے تو حکومت
اس کا نام لے کر ہم کو بتائے -

†[श्री संयद अहमद हाशमी : मैं
यह कह रहा हूँ कि खुद गवर्नमेंट आफ
इण्डिया हरिजनों को लालच दे रही थी
कि यह कंसेशन क्या थे, यह मराआस
क्या थीं जो हरिजनों का रिजर्वेशन
था वो रिजर्वेशन इस दर्जा से था कि
जनाब अगर आप हिन्दू पहेँगे तब तो
रिजर्वेशन कायम है और अगर हिन्दू
नहीं रहेंगे तो रिजर्वेशन कायम नहीं
रहेगा । तो मैं कहूँगा कि यह कौन
रिश्वत दे रहे हैं । यह मुसलमान रिश्वत
नहीं दे रहे थे लेकिन आज वो इस
रिश्वत को छोड़ करके इस कंसेशन को
छोड़ करके अगर इस्लाम को बबूल
कर रहा है तो इसका मतलब यह है
कि यह मसला इस दर्जा का नहीं कि
आप यह कह कर निकल जाएँ कि इसके
पीछे पेट्रोलालर है या कि 400, 500
रुपया के एबज कोई हरिजन बिक रहा

है। मैं समझता हूँ कि यह हरिजन का अपमान है, तोहोन है। मैं अपनी बात को खत्म करते हुए कहूँगा कि हुकुमत को चाहिए कि वो माहोल जो बदगुमानों का इस मुल्क के अन्दर अखबारों के जरिए से या फिक्कापरस्तों के जरिए फतामा जा रहा है इनके मुतल्लक दो टुक बर्मा दे, साफ बताहूँ करे और इन बदगुमानियों को दूर करने को कोशिश करें बरना इसके खुद अपने रबीयों से और फिक्कापरस्तों की फैलाई हुई आ खबरों से बदगुमानियाँ फैल रही हैं जिससे कोमो एतयाद खतरे में पड़ रहा है। इसलिए मैं अर्ज करूँगा कि इस सभा के अन्दर सहज इतना कह देना कि वो लालच से या पेट्रीडालर की लालच को तरीक़ीव से मुसलमान हो रहे हैं, यह गलत है और मैं समझता हूँ कि अगर कोई ऐसा क्लारिड है तो हुकुमत उसका नाम लेकर हमको बताए।]

Announcement Re. arrest and release of Shri Rameshwar Singh, Member, Rajya Sabha

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Before I call upon the next speaker, I have to inform Members that I have received the following message dated 15th September, 1981, from the District Magistrate/Senior Superintendent of Police, Varnasi, regarding the arrest and release of Shri Rameshwar Singh, Member, Rajya Sabha:

"Shri Rameshwar Singh, M.P. Rajya Sabha, arrested u/s 151/107/116 Cr. P.C. along with 94 other volunteers of Lok Dal in connection with 'Jail Bhare' agitation on 14/9 AN. All were later released on assurance of agitators to maintain peace."

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, मुझे 1015 R. S.—17

सूचना मिली है कि पूर्ण उत्तर प्रदेश में . . .

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): No, No.

श्री नागेश्वर प्रसाद शाही : सिर्फ एक मिनट . . .

उपसभाध्यक्ष (श्री दिनेश गोस्वामी) : एक मिनट कहने से इधर से मो कहेंगे। ऐसा नहीं होगा। you want to make some submission, you can do so after the Calling Attention.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported 'Mass Conversion' of Harijans to Islam in Tamil Nadu and other parts of the country and the reaction of the Government of India thereto—Contd.

SHRI GULAM MOHI-UD-DIN SHAWL: Mr. Vice-Chairman, Sir, at the inception I shall express my regret that precious time, valuable time, of this hon. House is taken on an issue which, to all intents and purposes, is fit for consideration, or I should say, is worthy of consideration at some Hindu Seminar and not the Parliament of India because the Parliament of India is governed by the Constitution which says that there shall be freedom of thought and religion. We failed to understand that on the one hand you give us fundamental right and on the other hand, rather through underhand means, you want to deny us that rights and create such a furore or hullabaloo or even, I should say, such a nose that a Calling Attention is presented before this House and precious time is wasted for nothing. I hope that, as things are, saner elements from both sections of the House shall see that as far as the mischief is concerned, this is a concerted effort to import that communal